



क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर

U.P. POLLUTION CONTROL BOARD, MUZAFFARNAGAR

6-बी, नई मण्डी, मुजफ्फरनगर-251001 (उ०प्र०)

संदर्भ सं०
Ref. No.

82/OA No. 122/Manoj Kumar/2024

दिनांक

Dated 25-4-2024

To,

Through Email

The Registrar
National Green Tribunal
Principal Bench
New Delhi.
E-mail : judicial-ngt@gov.in

Sub.-Report in Compliance to the direction issued by Hon'ble National Green Tribunal on 05.04.2024 in O.A. No. 122/2024 Manoj Kumar Vs Shubh Chemicals & Organosys & Ors.

Sir,

With reference to the subject mentioned above kindly find enclosed herewith the Report in compliance of the order issued on 05.04.2024 by Hon'ble National Green Tribunal in O.A. No. 122/2024 Manoj Kumar Vs Shubh Chemicals & Organosys & Ors.

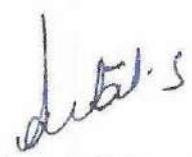
Encl. : As above.

Yours faithfully

(Ankit Singh)
Regional Officer

Copy to :

1. Member Secretary, U.P. Pollution Control Board, Lucknow for information.
2. District Magistrate, Muzaffarnagar for information.
3. Shri Pradeep Mishra, Advocate, Hon'ble Supreme Court/NGT, New Delhi for perusal and necessary action.
4. Chief Law Officer, U.P. Pollution Control Board, Lucknow for information.
5. Chief Environmental Officer (Circle-3), U.P. Pollution Control Board, Lucknow for information.


Regional Officer



Action Taken Report in Compliance to Order Dated 05.04.2024 Issued by Hon'ble National Green Tribunal, New Delhi in O.A. 122/2024 Manoj Kumar Versus Shubh Chemicals & Organosys & Ors.

1. Background

- The applicant Mr. Manoj Kumar resident of Wazidpur Kawali, Tehsil Jansath, District Muzaffarnagar filed the present application raising the grievances regarding establishment/operation of respondent no. 1 M/s Shubh Chemicals & Organosys, Muzaffarnagar engaged in production of Sulphuric Acid in non-industrial area in violation of environmental norms and incident of leakage of gas causing damage to crops of the applicant and others.
- Vide order dated 07.02.2024, Hon'ble Tribunal issued directions constituting Joint Committee including CPCB, UPPCB and District Administration. The joint committee was directed to inspect the industry and nearby areas and verify the factual position and take appropriate remedial action within one month.
- In compliance thereof, the joint committee inspected the unit and villages around the unit on dated 29.02.2024. The joint report was submitted to Hon'ble Tribunal on 04.04.2024 including the violations observed during inspection and recommendations of the committee which needs to be complied by the unit.
- In reference to the joint report, Hon'ble Tribunal issued directions on 05.04.2024, Effective part of the order issued by Hon'ble Tribunal states :-

"..... Accordingly, respondent no. 1- project proponent is given opportunity to file his response to the observations in the report of the Joint Committee and also directed to take appropriate remedial measures immediately with regard to the aspects highlighted in the report of the Joint Committee in accordance with rules and submit compliance report before this Tribunal within two weeks (by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF) with a copy to UPPCB....."

".....On receipt of a copy of the compliance report from respondent no. 1- project proponent, UPPCB shall verify status of such compliance and immediately take action against respondent no. 1-project proponent by issuance of order for closure in case of non-compliance and file its report at least one day before the date of hearing hereby fixed....."

2. Action Taken Report

- On the basis of the finding/facts and violations observed by the joint committee during inspection on dated 29.02.2024, recommendation letter was sent to UPPCB Head Office

Lucknow for issuance show cause notice for imposition of Environmental Compensation and issuing show cause notice for closure u/s 33A of Water (Prevention and Control of Pollution) Act 1074 as amended vide letter no. 1370/C/S-217/MZR/2024 dated 28.03.2024 by Regional Officer, UPPCB, Muzaffarnagar **(Annexure-1)**.

- UPPCB H.O. Lucknow issued Show Cause Notice u/s 33A of Water (Prevention and Control of Pollution) Act 1974 as amended with directions for imposition of Environmental Compensation of Rs. 10,000/- per day from the date of inspection/observation of the violation till the rectification of violation vide letter no. H08867/C-3/Jal/467/M.Nagar/2024 dated 02.04.2024 **(Annexure-2)**.
- Hon'ble Tribunal in it's order dated 05.04.2024 has directed that *"..... 9. On receipt of a copy of the compliance report from respondent no. 1- project proponent, UPPCB shall verify status of such compliance and immediately take action against respondent no. 1- project proponent by issuance of order for closure in case of non-compliance and file its report at least one day before the date of hearing hereby fixed."*
- Reply has been filed by respondent no. 1 on dated 16.04.2024 **(Annexure 2-A)**.
- In compliance of the above directions issued by Hon'ble Tribunal, inspection has been carried out by UPPCB on dated 20.04.2024 in order to verify the facts mentioned by the unit in it's reply dated 16.04.2024 and also compliances done by the unit as per the recommendations made by the joint committee in the joint report submitted to Hon'ble Tribunal on 04.04.2024.

Point wise compliances observed by UPPCB in reference to the violations observed and in reference to the recommendations of the joint committee is detailed below :-

Violations Observed/ Recommendations of the joint committee	Compliances found by UPPCB during verification inspection on dated 20.04.2024	Action taken
1. The unit is required to carry out an independent safety audit of its industrial activities with the help of an expert, not associated with such industrial activities and has to forward a copy of the auditor's report along with its comments, to the concerned authority within 30 days after the completion of such audit.	Unit has submitted the safety audit report audited by independent auditor which is certified and NSC Certified as competent auditor for Safety Audit (PESO). Unit complied with the direction to submit safety audit report to SPCB. (Annexure 3)	Unit complied with the directions/ recommendations. No action required
2. The unit is also required to update the safety audit report once a year by conducting a fresh safety audit and forward a copy of it with his comments thereon within 30 days to the concerned authority.		
3. The unit failed to produce any safety audit report or any evidence of submission of safety audit report to concerned authority.		
4. In view of the quantity of hazardous chemicals handled by the unit, the unit is	Unit has submitted Public Liability Insurance Policy	. Unit has complied with the direction to submit

<p>required to take out (before starting of handling any hazardous substance) one or more insurance policies under the Public Liability Insurance Act, 1991. However, the unit has not taken any policy under Public Liability Insurance Act, 1991. O.A. No. 122/2024 Manoj Kumar Vs. Shubh Chemicals & Organosys Pvt. Ltd.</p>	<p>under Public Liability Insurance Act 1991. The policy No. is 3407003623010000016 which is valid upto 31.10.2024.</p>	<p>Public Liability Insurance Polity to SPCB. Annexure 4.</p>
<p>5. The unit has submitted hazardous waste manifest pertaining to disposal of hazardous waste to TSDF and the unit has applied for authorization under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 from U.P. Pollution Control Board, which is under process</p>	<p>Unit has applied for obtaining Hazardous Waste Authorization under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended via online application dated 18.03.2024 which is under process at SPCB.</p>	<p>Complied</p>
<p>6. Recommendations regarding treatment of effluent through ETP</p> <ol style="list-style-type: none"> i. The unit has not provided proper effluent treatment plant. ii. The unit neutralizes acidic effluent generated in the process in pits by mixing different wastewater streams. It was informed that the neutralized effluent is used in gardening. iii. No dosing system meant for neutralization was observed. iv. The unit does not have any treatment system for treating high TDS effluent likely to be generated from neutralization as well as for treatment of rejected wastewater from DM water plant. 	<ol style="list-style-type: none"> i. Unit has established Effluent Treatment Plant of Cap. 3.0 KLD which verified during the inspection on dated 20.04.2024. The photograph of the same is annexed as Annexure-5. ii. Unit has collection tank with dosing of lime, poly electrolyte and Alum, settling tank with Aerator, Final neutralization tank, pressure sand filter and activated carbon filter. The effluent generated through the process is being treated by the existing ETP and utilized in Irrigation/ Gardening. iii. Unit has established proper dosing system as mentioned in 	<p>Complied</p>

	above point no. ii. iv. Unit have lime dosing for the reduction of TDS as mentioned in Point no. ii.	
7. Analysis report of Sample collected from the neutralization tank indicates parameters above the prescribed limits, which also indicates that the system is not efficient.	Unit has established Effluent Treatment Plant of Cap. 3.0 KLD which has been verified during the inspection on dated 20.04.2024. During inspection, treated water sample was collected from final outlet of ETP. As per the analysis report, all the parameters have been found within the stipulated norms. Copy of report is annexed as Annexure-6 .	Complied
8. The unit has not provided any alarming system to be used in the event of any leakage. No satisfactory information regarding management of leakage of hazardous chemicals handled by the unit viz. Sulphur Dioxide / Sulphur Trioxide / Sulphuric acid could be provided by the unit	Unit has installed Sulphur oxide meter, pH meter for sulphuric acid with alarm system and Hooter. Photograph is attached as Annexure-7 .	Complied
9. Some of the process pipelines were observed without any corrosion preventing coating. No colour coding / proper labelling was observed being provided to the process pipelines.	Unit has completed colour coding and insulation works on the established pipelines. Photograph is attached as Annexure-8 .	Complied
10. Show cause notice dated 02.04.2024 for imposition of environmental compensation is stated to have been issued to the unit.	On the basis of the inspection done by UPPCB, Muzaffarnagar on dated 20.04.2024, recommendation to impose Environmental Compensation of Rs. 5.10 Lacs against the unit and recommendation for revocation of Show Cause Notice issued against the industry on dated 02.04.2024.	Action have been initiated against the unit for issuance of Environmental Compensation due to non-compliances found during inspection of the joint committee till the unit has been verified complying during inspection carried out by UPPCB

3. Conclusion:

As per the above verification, it has been observed that the unit has complied with all the recommendations of the joint committee submitted in the joint report. In reference to the show cause notice issued to the unit by UPPCB H.O. vide letter dated 02.04.2024, Regional officer, Muzaffarnagar vide letter no. 79/C/S-217/MZR/2024 dated 23.04.2024 has sent recommendation to impose Environmental Compensation of Rs 5.10 Lacs against the unit from the date of inspection of the joint committee on 29.02.2024 till it has been verified by UPPCB during inspection on 20.04.2024. The copy of the letter is annexed as **Annexure-9**.

The above report is put up for perusal and necessary action please.



(Imraan Ali)
Asstt. Env. Engineer
UPPCB, Muzaffarnagar



(Ankit Singh)
Regional Officer
UPPCB, Muzaffarnagar



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर

U.P. POLLUTION CONTROL BOARD, MUZAFFARNAGAR

6-बी, नई मण्डी, मुजफ्फरनगर-251001 (उ०प्र०)

संदर्भ सं०
Ref. No.

1370/KS-217/MZR/2024

दिनांक

Dated 28.3.2024

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त-3)
उ०प्र० प्रदूषण नियंत्रण बोर्ड
लखनऊ।

विषय- मा० एन०जी०टी० में योजित ओ०ए० संख्या 122/2024 मनोज कुमार बनाम शुभ कैमिकल एण्ड ऑर्गेनोसिस एण्ड अदर्स में पारित आदेश दिनांक 07.02.2024 के अनुपालन में उद्योग मै० शुभ कैमिकल्स एण्ड ऑर्गेनोसिस प्रा०लि०, ग्राम ढांसरी, तहसील जानसठ, जिला मुजफ्फरनगर के विरुद्ध जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 यथासंशोधित की धारा 33ए के अन्तर्गत कारण बताओ नोटिस जारी किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक अवगत कराना है कि मा० एन०जी०टी० में योजित ओ०ए० संख्या 122/2024 मनोज कुमार बनाम शुभ कैमिकल एण्ड ऑर्गेनोसिस एण्ड अदर्स में पारित आदेश दिनांक 07.02.2024 के अनुपालन में उद्योग मै० शुभ कैमिकल्स एण्ड ऑर्गेनोसिस प्रा०लि०, ग्राम ढांसरी, तहसील जानसठ, जिला मुजफ्फरनगर का निरीक्षण गठित संयुक्त समिति द्वारा दिनांक 29.02.2024 को किया गया। उक्त के सम्बन्ध में कार्यालय की आख्या पत्र के साथ संलग्न है।

कार्यालय की आख्या के अनुसार दिनांक 29.02.2024 को संयुक्त समिति के निरीक्षण के दौरान उद्योग में स्थापित कूलिंग टावर (सर्कुलेशन), न्यूट्रिलाईजेशन पिट एवं कूलिंग टावर (साफ्ट वाटर स्टोरेज टैंक आउटलेट) से जल के नमूने एकत्रित कर विश्लेषण हेतु केन्द्रीय प्रयोगशाला उ०प्र० प्रदूषण नियंत्रण बोर्ड लखनऊ में जमा कराये गये थे। प्राप्त विश्लेषण आख्या के अनुसार न्यूट्रिलाईजेशन पिट से एकत्रित जल के नमूने में प्रदूषित प्रचालक COD=358 mg/l एवं TDS=5012 mg/l पाये गये हैं, जो कि ग्रीन बैल्ट डवलपमेन्ट/सिंचाई हेतु निर्धारित मानकों से अधिक है। विश्लेषण आख्या संलग्न है।

कार्यालय आख्या में दिये गये तथ्यों के आधार पर उद्योग के विरुद्ध संयुक्त निरीक्षण के दिनांक 29.02.2024 से जब तक कि समस्या का समाधान न हो जाये, तब तक की अवधि हेतु रूपये 10,000/- प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने एवं संयुक्त समिति द्वारा की गई संस्तुतियों का पूर्णतया अनुपालन किये जाने तथा जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 यथासंशोधित की धारा 33ए के अन्तर्गत कारण बताओ नोटिस जारी किये जाने की संस्तुति की जाती है।

संलग्नक-उपरोक्तानुसार।

भवदीय,

(अंकित सिंह)
क्षेत्रीय अधिकारी

मा० एन०जी०टी० में योजित ओ०ए० संख्या 122/2024 मनोज कुमार बनाम शुभ कैमिकल एण्ड ऑर्गेनोसिस एण्ड अदर्स में पारित आदेश दिनांक 07.02.2024 के अनुपालन में उद्योग मै० शुभ कैमिकल्स एण्ड ऑर्गेनोसिस प्रा०लि०, ग्राम ढांसरी, तहसील जानसठ, जिला मुजफ्फरनगर के सम्बन्ध में आख्या।

उपरोक्त विषयक मा० एन०जी०टी० में योजित ओ०ए० संख्या 122/2024 मनोज कुमार बनाम शुभ कैमिकल एण्ड ऑर्गेनोसिस एण्ड अदर्स में पारित आदेश दिनांक 07.02.2024 के सुसंगत अंश निम्नवत् हैं :-

"..... 5. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of the Central Pollution Control Board (CPCB), Uttar Pradesh States Pollution Control Board (UPSPCB) and the District Magistrate, Muzaffarnagar and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action by following due course of law. The UPSPCB will be the nodal agency for coordination and compliance. 6. Report of the Joint Committee be filed within one month....."

मा० एन०जी०टी० द्वारा पारित उक्त आदेशों के अनुपालन में उद्योग मै० शुभ कैमिकल्स एण्ड ऑर्गेनोसिस प्रा०लि०, ग्राम ढांसरी, तहसील जानसठ, जिला मुजफ्फरनगर का निरीक्षण गठित संयुक्त समिति द्वारा दिनांक 29.02.2024 को किया गया। निरीक्षण के समय उद्योग प्रतिनिधि के रूप में श्री अंशुल कालरा, डायरेक्टर उपस्थित रहे। निरीक्षण के समय उद्योग संचालित पाया गया। गठित संयुक्त समिति की आख्या के मुख्य अंश निम्नवत् हैं :-

- 1- उद्योग वर्ष 2022 से संचालित है। उद्योग में कच्चे माल के रूप में सल्फर पाउडर 42 मी०टन/दिन वैनेडियम पेन्टोक्साइड (कैटेलिस्ट) का प्रयोग कर सल्फ्यूरिक एसिड (98%) 125 मी०टन/दिन का उत्पादन किया जाता है।
 - 2- उद्योग में जल का प्रयोग घरेलू प्रयोजनों हेतु 10 किली०/दिन तथा औद्योगिक प्रयोजनों में 170 किली०/दिन किया जाता है। उद्योग को यू०पी० ग्राउण्ड वाटर डिपार्टमेन्ट से 180 किली०/दिन भूगर्भ जल निष्कर्षण हेतु अनापत्ति प्राप्त है, जिसकी वैधता दिनांक 03.03.2026 तक है।
 - 3- उद्योग में घरेलू प्रयोजनों से जनित उत्प्रवाह 2 किली०/दिन का निस्तारण सैप्टिक टैंक के माध्यम से किया जाता है तथा औद्योगिक प्रक्रिया से जनित उत्प्रवाह 3 किली०/दिन का शुद्धिकरण न्यूट्रिलाईजेशन पिट एवं सैटलिंग टैंक के माध्यम से किया जाता है, शुद्धिकृत उत्प्रवाह को ग्रीन बैल्ट डवलपमेन्ट एवं सिंचाई हेतु प्रयुक्त किया जाता है। दिनांक 29.02.2024 को संयुक्त समिति के निरीक्षण के दौरान उद्योग में स्थापित कूलिंग टावर (सर्कुलेशन), न्यूट्रिलाईजेशन पिट एवं कूलिंग टावर (साफ्ट वाटर स्टोरेज टैंक आउटलेट) से जल के नमूने एकत्रित कर विश्लेषण हेतु केन्द्रीय प्रयोगशाला उ०प्र० प्रदूषण नियंत्रण बोर्ड लखनऊ में जमा कराये गये। प्राप्त विश्लेषण आख्या के अनुसार न्यूट्रिलाईजेशन पिट से एकत्रित जल के नमूने में प्रदूषित प्रचालक COD=358 mg/l एवं TDS=5012 mg/l पाये गये, जो कि ग्रीन बैल्ट डवलपमेन्ट/सिंचाई हेतु निर्धारित मानकों से अधिक है। विश्लेषण आख्या संलग्न है।
- संयुक्त समिति की आख्या में उद्योग के विरुद्ध निम्नवत् संस्तुतियां की गई हैं :-

2. The unit has installed production capacity for 125 MT / day of Sulphuric Acid. The unit has capacity to store 1215 MT Sulphuric acid. For production of 125 MT of Sulphuric Acid, about 102 MT of Sulphur Trioxide shall be required. Both Sulphur Trioxide and Sulphuric acid are listed as hazardous chemicals under the Manufacture, Storage and Import of

Hazardous Chemical Rules, 1989. As per rule 10(4) to 10(6) of the aforementioned rules, the unit is required to carry out an independent safety audit of its industrial activities with the help of an expert, not associated with such industrial activities and has to forward a copy of the auditor's report along with its comments, to the concerned authority within 30 days after the completion of such audit. The unit is also required to update the safety audit report once a year by conducting a fresh safety audit and forward a copy of it with his comments thereon within 30 days to the concerned authority. The unit failed to produce any safety audit report or any evidence of submission of safety audit report to concerned authority.

3. In view of the quantity of hazardous chemicals handled by the unit, the unit is required to take out (before starting of handling any hazardous substance) one or more insurance policies under the Public Liability Insurance Act, 1991. However, the unit has not taken any policy under Public Liability Insurance Act, 1991.
5. The unit has not provided proper effluent treatment plant. For effluent treatment, the unit has provided only concrete lined pits. The unit informs that it neutralizes acidic effluent generated in the process in these pits by mixing different wastewater streams. It was informed that the neutralized effluent is used in gardening. However, no dosing system meant for neutralization was observed. Further, the unit does not have any treatment system for treating high TDS effluent likely to be generated from neutralization as well as for treatment of rejected wastewater from DM water plant.
7. The unit has not provided any alarming system to be used in the event of any leakage. No satisfactory information regarding management of leakage of hazardous chemicals handled by the unit viz. Sulphur Dioxide / Sulphur Trioxide / Sulphuric acid could be provided by the unit.
8. Some of the process pipelines were observed without any corrosion preventing coating.
9. No colour coding / proper labelling was observed being provided to the process pipelines.

उपरोक्त तथ्यों के दृष्टिगत उद्योग के विरुद्ध केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निरूपित गाइडलाइन्स के अनुरूप पर्यावरणीय क्षतिपूर्ति अधिरोपित किया जाना उचित है। उद्योग लघु श्रेणी का है तथा लाल श्रेणी के अन्तर्गत आच्छादित होता है। अतः उद्योग के विरुद्ध संयुक्त समिति के निरीक्षण दिनांक 29.02.2024 से जब तक कि समस्या का समाधान न हो जाये, तब तक की अवधि हेतु रुपये 10,000/- प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित किया जाना उचित है।

अतः उपरोक्त तथ्यों के परिपेक्ष्य में उद्योग के विरुद्ध संयुक्त निरीक्षण के दिनांक 29.02.2024 से जब तक कि समस्या का समाधान न हो जाये, तब तक की अवधि हेतु रुपये 10,000/- प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने एवं संयुक्त समिति द्वारा की गई संस्तुतियों का पूर्णतया अनुपालन किये जाने तथा जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 यथासंशोधित की धारा 33ए के अन्तर्गत कारण बताओ नोटिस जारी किये जाने की संस्तुति की जाती है।

29.03.24
(इमरान अली)
सहायक पर्यावरण अभि

क्षेत्रीय अधिकारी महोदय

[Handwritten Signature]



CENTRAL LABORATORY
UTTAR PRADESH POLLUTION CONTROL BOARD
 Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

TEST REPORT: WASTE WATER LABORATORY

Ref No: 25133032/MuzaffarNagar/2024

Date: 12/03/2024

- 1- Name of Industry: SHUBH CHEMICAL AND ORGANOSYS PVT LTD, Kh No 1161 1162 Village Dhansri Tehsil Jansath Muzaffarnagar, MUZAFFARNAGAR, 251314
- 2- Address of Industry: Kh No 1161 1162 Village Dhansri Tehsil Jansath Muzaffarnagar, MUZAFFARNAGAR, 251314
- 3- District: Muzaffarnagar
- 4- Description about sampling point: Cooling Tower (Circulation)
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: Ankit Singh Regional Officer & Inraan Ali Assistant Environment Engineer
- 7- Colour and Odour: - -
- 8- Quantity and Packing: 1.0 l. PVC
- 9- Date of Sample Collection: 29/02/2024
- 10- Analysis Indented by: RO MuzaffarNagar
- 11- Date of sample receipt in Lab: 01/03/2024

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH, APHA 24th Ed. 4500B: 2023	-	8.57	-	02-12
Suspended Solids, APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	58.0	-	10-20000 mg/l
Dissolved Solids, APHA 24th Ed. 2540 C Total Dissolved Solids dried at 180 °C 2023	mg/l	4916.0	-	10- 50000 mg/l
Total Solids, APHA 24th Ed. 2540 B: 2023	mg/l	4974.0	-	10- 50000 mg/l
BOD, APHA 24th Ed. 3 day 27 °C IS 3025 (Part -14): 1993 Bio 2023	mg/l	32.6	-	1.0 -50000 mg/l
COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	268.0	-	5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI), The Environment (Protection) Rules, 1986 source: www.epcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

*Non-NABL Parameters.

Note 1. The results in the Test Report relate only to the items tested. 2. The report shall not be reproduced except in full, without the written permission of laboratory. 3. The test report pertains to the sample received in Lab.

Remarks: NA

Analysed by-
[Dr. Alka Singh (SA)]

Authorized by
SAMRENDRA SINGH
Samrendra Singh (ASO)

Digitally signed by
SAMRENDRA SINGH
Date: 2024.03.12 16:55:07
+05'30'

RAM GOPAL
Chief Environmental Officer
Central Laboratory

Digitally signed
by: RAM GOPAL
Date: 2024.03.12
16:55:16 +05'30'



CENTRAL LABORATORY
UTTAR PRADESH POLLUTION CONTROL BOARD
 Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

TEST REPORT: WASTE WATER LABORATORY

Ref No: 25133057/MuzaffarNagar/2024

Date: 12/03/2024

- 1- Name of Industry: SHUBH CHEMICAL AND ORGANOSYS PVT LTD, Kh No 1161 1162 Village Dhansri Tehsil Jansath Muzaffarnagar, MUZAFFARNAGAR, 251314
- 2- Address of Industry: Kh No 1161 1162 Village Dhansri Tehsil Jansath Muzaffarnagar, MUZAFFARNAGAR, 251314
- 3- District: Muzaffarnagar
- 4- Description about sampling point: Neutralization Pit
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: Ankit Singh Regional Officer & Imraan Ali Assistant Environment Engineer
- 7- Colour and Odour: --
- 8- Quantity and Packing: 1.0 L PVC
- 9- Date of Sample Collection: 29/02/2024
- 10- Analysis Indented by: RO MuzaffarNagar
- 11- Date of sample receipt in Lab: 01/03/2024

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH, APHA 24th Ed. 4500B: 2023	-	11.69	-	02-12
Suspended Solids, APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	60.0	-	10-20000 mg/l
Dissolved Solids, APHA 24th Ed. 2540 C Total Dissolved Solids dried at 180 °C 2023	mg/l	5012.0	-	10- 50000 mg/l
Total Solids, APHA 24th Ed. 2540 B: 2023	mg/l	5072.0	-	10- 50000 mg/l
BOD, APHA 24th Ed. 3 day 27 °C IS 3025 (Part 44): 1993 Bio 2023	mg/l	46.0	-	1.0 -50000 mg/l
COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	358.0	-	5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI), The Environment (Protection) Rules, 1986 source: www.epb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

*Non-NABL Parameters.

Note: 1. The results in the Test Report relate only to the items tested. 2. The report shall not be re-issued except in full, without the written permission of Laboratory. 3. The test report pertains to the sample as received in a lab.

Remark: N1

Analysed by-
[Dr Alka Singh (SA)]

Authorized by
SAMRENDRA
SINGH
Samrendra Singh (ASO)

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RAM
GOPAL
Chief Environmental Officer
Central Laboratory

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by RAM GOPAL
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16:23:41 +05:30'



CENTRAL LABORATORY
UTTAR PRADESH POLLUTION CONTROL BOARD
 Building No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

TEST REPORT: WASTE WATER LABORATORY

Ret No: 25133047/MuzaffarNagar/2024

Date: 12/03/2024

- 1- Name of Industry: SHUBH CHEMICAL AND ORGANOSYS PVT LTD, Kh No 1161 1162 Village Dhansri Tehsil Jansath Muzaffarnagar, MUZAFFARNAGAR, 251314
- 2- Address of Industry: Kh No 1161 1162 Village Dhansri Tehsil Jansath Muzaffarnagar, MUZAFFARNAGAR, 251314
- 3- District: Muzaffarnagar
- 4- Description about sampling point: Cooling Tower (Soft Water Storage Tank Outlet)
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: Aakrit Singh Regional Officer & Imraan Ali Assistant Environment Engineer
- 7- Colour and Odour: - -
- 8- Quantity and Packing: 1.0 L. PVC
- 9- Date of Sample Collection: 29/02/2024
- 10- Analysis Indented by: RO MuzaffarNagar
- 11- Date of sample receipt in Lab: 01/03/2024

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH, APHA 24th Ed. 4500B: 2023	-	8.32	-	02-12
Suspended Solids, APHA 24th Ed. 2540 D Filtered Suspended Solids dried at 103-105 °C 2023	mg/l	32.0	-	10-20000 mg/l
Dissolved Solids, APHA 24th Ed. 2540 C Total Dissolved Solids dried at 180 °C 2023	mg/l	2418.0	-	10- 50000 mg/l
Total Solids, APHA 24th Ed. 2540 B: 2023	mg/l	2450.0	-	10- 50000 mg/l
BOD, APHA 24th Ed. 3 day 27 °C IS 3025 (Part 44): 1993 Bio 2023	mg/l	14.0	-	1.0 -50000 mg/l
COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	70.8	-	5.0 -100000 mg/l

Reference: (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI) The Environment (Protection) Rules, 1986 source: www.epcb.mn.in/GeneralStandards.pdf Besides these standards, refer LPA standards for specific purpose

*Non-NABL Parameters.

Note: 1. The results in this Test Report relate only to the items tested. 2. The report shall not be reproduced except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Remark: Nil

Analysed by-
[Dr Alka Singh (SA)]

Authorized by
SAMRENDRA SINGH
Samrendra Singh (ASO)
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Date: 2024.03.12 16:49:05 +05'30'

RAM GOPAL
Chief Environmental Officer
Central Laboratory
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Date: 2024.03.12 16:09:29 +05'30'



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Annexure-
2

संदर्भ संख्या H08867 / सी-3/ जल / 467 / 02.02.2024 दिनांक 02-4-24

सेवा में,

पंजीकृत

मै0 शुभ कैमिकल्स एण्ड ऑर्गेनोसिस प्रा0लि0,

ग्राम ढांसरी, तहसील जानसठ,

जिला मुजफ्फरनगर। (7534805354)

यह कि उद्योग मै0 शुभ कैमिकल्स एण्ड ऑर्गेनोसिस प्रा0लि0, ग्राम ढांसरी, तहसील जानसठ, जिला मुजफ्फरनगर जोकि सल्फर पाउडर, वैनेडियम पेन्टोक्साइड (कैटेलिस्ट) का प्रयोग कर सल्फ्यूरिक एसिड के उत्पादन हेतु उपरोक्त वर्णित स्थल पर स्थित है, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-47 के अन्तर्गत एक कम्पनी है।

यह कि उद्योग मै0 शुभ कैमिकल्स एण्ड ऑर्गेनोसिस प्रा0लि0, ग्राम ढांसरी, तहसील जानसठ, जिला मुजफ्फरनगर का निरीक्षण मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 122/2024 मनोज कुमार बनाम शुभ कैमिकल एण्ड ऑर्गेनोसिस एण्ड अदर्स में पारित आदेश दिनांक 07.02.2024 के अनुपालन में गठित संयुक्त समिति द्वारा निरीक्षण दिनांक 29.02.2024 को किया गया। गठित संयुक्त समिति द्वारा के निरीक्षण के दौरान उद्योग संचालित पाया गया एवं निरीक्षण के समय स्थापित न्यूट्रिलाइजेशन पिट से उत्प्रावह के एकत्रित नमूने की विश्लेषण आख्या में प्रदूषित प्रचालक COD-358 mg/L एवं TDS-5012 mg/L पायी गयी (छायाप्रति संलग्न) जोकि ग्रीन बैल्ट डवलपमेन्ट/सिंचाई हेतु निर्धारित मानको से अधिक है। गठित संयुक्त समिति द्वारा निम्नवत् संस्तुति की गयी है:-

1. The unit has installed production capacity for 125 MT / day of Sulphuric Acid. The unit has capacity to store 1215 MT Sulphuric acid. For production of 125 MT of Sulphuric Acid, about 102 MT of Sulphur Trioxide shall be required. Both Sulphur Trioxide and Sulphuric acid are listed as hazardous chemicals under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989. As per rule 10(4) to 10(6) of the aforementioned rules, the unit is required to carry out an independent safety audit of its industrial activities with the help of an expert, not associated with such industrial activities and has to forward a copy of the auditor's report along with its comments, to the concerned authority within 30 days after the completion of such audit. The unit is also required to update the safety audit report once a year by conducting a fresh safety audit and forward a copy of it with his comments thereon within 30 days to the concerned authority. The unit failed to produce any safety audit report or any evidence of submission of safety audit report to concerned authority.
2. In view of the quantity of hazardous chemicals handled by the unit, the unit is required to take out (before starting of handling any hazardous substance) one or more insurance policies under the Public Liability Insurance Act, 1991. However, the unit has not taken any policy under Public Liability Insurance Act, 1991.
3. The unit has not provided proper effluent treatment plant. For effluent treatment, the unit has provided only concrete lined pits. The unit informs that it neutralizes acidic effluent generated in the process in these pits by mixing different wastewater streams. It was informed that the neutralized effluent is used in gardening. However, no dosing system meant for neutralization was observed. Further, the unit does not have any treatment system for treating high TDS effluent likely to be generated from neutralization as well as for treatment of rejected wastewater from DM water plant.
4. The unit has not provided any alarming system to be used in the event of any leakage. No satisfactory information regarding management of leakage of hazardous chemicals handled by the unit viz. Sulphur Dioxide / Sulphur Trioxide / Sulphuric acid could be provided by the unit.
5. Some of the process pipelines were observed without any corrosion preventing coating.
6. No colour coding / proper labelling was observed being provided to the process pipelines.

उपरोक्त से स्पष्ट है कि गठित संयुक्त समिति द्वारा किये गये निरीक्षण के समय उद्योग में पर्यावरणीय मानको का उल्लंघन पाया गया। उद्योग को राज्य बोर्ड द्वारा वर्ष 2024 तक सहमति निर्गत है, जिसकी शर्तों का उल्लंघन होता हुआ पाया गया।

यह कि मै0 शुभ कैमिकल्स एण्ड ऑर्गेनोसिस प्रा0लि0, ग्राम ढांसरी, तहसील जानसठ, जिला मुजफ्फरनगर द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा-33ए के प्राविधानो का उल्लंघन कर आस-पास के

पर्यावरण एवं जनमानस के स्वास्थ्य पर प्रतिकूल प्रभाव डाला जा रहा है, जोकि जल (प्रदूषण निवारण तथा नियंत्रण अधिनियम, 1974 यथासंशोधित में निहित आज्ञापक प्राविधानों का उल्लंघन तथा एक दण्डनीय कृत्य है।

अतः जनहित एवं जन साधारण को स्वास्थ्य वातावरण प्रदान करने हेतु जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33ए सपठित धारा 27(2) के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन उद्योग मै0 शुभ कैमिकल्स एण्ड ऑर्गेनोसिस प्रा0लि0, ग्राम ढांसरी, तहसील जानसठ, जिला मुजफ्फरनगर को गठित संयुक्त समिति द्वारा दिनांक 29.02.2024 को किये गये निरीक्षण में पाये गये तथ्यों के दृष्टिगत की गयी संस्तुतियों एवं क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति दिनांक 28.03.2024 के आधार पर उद्योग के विरुद्ध सक्षम अधिकारी के अनुमोदनोपरान्त निम्नलिखित कारण बताओ नोटिस जारी किया जाता है:-

1. यह कि क्यो न मै0 शुभ कैमिकल्स एण्ड ऑर्गेनोसिस प्रा0लि0, ग्राम ढांसरी, तहसील जानसठ, जिला मुजफ्फरनगर को बोर्ड द्वारा वर्ष 2024 तक निगेत सहमति जल को निलम्बित (Suspend) कर दिया जाये।
2. यह कि क्यो न मै0 शुभ कैमिकल्स एण्ड ऑर्गेनोसिस प्रा0लि0, ग्राम ढांसरी, तहसील जानसठ, जिला मुजफ्फरनगर के उत्पादन/संचालन कार्य को बन्द कर दिया जाए।
3. यह कि क्यो न सक्षम अधिकारियों से यह अपेक्षा की जाए कि मै0 शुभ कैमिकल्स एण्ड ऑर्गेनोसिस प्रा0लि0, ग्राम ढांसरी, तहसील जानसठ, जिला मुजफ्फरनगर को मिलने वाली बिजली, पानी तथा अन्य सुविधाओं को तत्काल प्रभाव से बन्द कर दिया जाए।

उपरोक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यो न मा0 एन0जी0टी0 द्वारा पारित आदेश के अनुक्रम में सी0पी0सी0बी0 द्वारा विकसित की गयी मैथाडोलॉजी के अनुसार उद्योग मै0 शुभ कैमिकल्स एण्ड ऑर्गेनोसिस प्रा0लि0, ग्राम ढांसरी, तहसील जानसठ, जिला मुजफ्फरनगर पर सक्षम अधिकारी के अनुमोदनोपरान्त गठित संयुक्त समिति द्वारा किये गये निरीक्षण दिनांक 29.02.2024 से पर्यावरणीय मानकों का उल्लंघन मानते हुए PI-80,N-1,R-250,S-0.5,LF-1.0 ₹0-10,000/- प्रतिदिन की दर से सुधारात्मक कार्यवाही किये जाने तक उल्लंघनकारी दिवसों की अवधि हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर उक्त की वसूली की जाए।

उपरोक्त तथ्यों के परिप्रेक्ष्य में कारण बताओ नोटिस के संबंध में पूर्ण विवरण के साथ अपना पक्ष 15 दिन के अन्दर बोर्ड को प्रेषित करें। उद्योग द्वारा कारण बताओ नोटिस का उत्तर न प्रेषित करने अथवा संतोषजनक उत्तर प्राप्त न होने पर उद्योग के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33-ए के अन्तर्गत जारी कारण बताओ नोटिस की पूर्ण तथा उल्लंघनकारी दिवसों हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाएगी, जिसका सम्पूर्ण उत्तरदायित्व आपका स्वयं का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गत हेतु अधिकृत।
संलग्नक-यथापरि।

Atul Kumar Yadav
मुख्य पर्यावरण अधिकारी (वृत्त-3)

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. जिलाधिकारी, मुजफ्फरनगर।
2. पुलिस अधीक्षक, मुजफ्फरनगर।
3. अधिशासी अभियन्ता, विद्युत वितरण खण्ड, 30प्र0 पावर कार्पोरेशन लि0, मुजफ्फरनगर।
4. अधिशासी अभियन्ता, जल संस्थान, मुजफ्फरनगर।
5. मुख्य पर्यावरण अधिकारी, वेस्ट मैनेजमेन्ट डिविजन उ.प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ।
6. क्षेत्रीय अधिकारी, 30प्र0 प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को इस निर्देश के साथ कि उपरोक्त आदेशों के अनुपालन के संबंध में उद्योग का उद्यतन निरीक्षण कर आख्या 15 दिन में आवश्यक रूप से प्रेषित करना सुनिश्चित करें।

Atul Kumar Yadav
मुख्य पर्यावरण अधिकारी (वृत्त-3)

o/c *[Signature]*



CENTRAL LABORATORY
UTTAR PRADESH POLLUTION CONTROL BOARD
 Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

TEST REPORT: WASTE WATER LABORATORY

Ref No: 25133057/MuzaffarNagar/2024

Date: 12/03/2024

- 1- Name of Industry: SHUBH CHEMICAL AND ORGANOSYS PVT LTD, Kh No 1161 1162 Village Dhansri Tehsil Jansath Muzaffarnagar, MUZAFFARNAGAR, 251314
- 2- Address of Industry: Kh No 1161 1162 Village Dhansri Tehsil Jansath Muzaffarnagar, MUZAFFARNAGAR, 251314
- 3- District: Muzaffarnagar
- 4- Description about sampling point: Neutralization Pit
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: Ankit Singh Regional Officer & Imraan Ali Assistant Environment Engineer
- 7- Colour and Odour: - -
- 8- Quantity and Packing: 1.0 L PVC
- 9- Date of Sample Collection: 29/02/2024
- 10- Analysis Indented by: RO MuzaffarNagar
- 11- Date of sample receipt in Lab: 01/03/2024

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH, APHA 24th Ed. 4500B: 2023	-	11.69	-	02-12
Suspended Solids, APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	60.0	-	10-20000 mg/l
Dissolved Solids, APHA 24th Ed. 2540 C Total Dissolved Solids dried at 180 °C 2023	mg/l	5012.0	-	10- 50000 mg/l
Total Solids, APHA 24th Ed. 2540 B: 2023	mg/l	5072.0	-	10- 50000 mg/l
BOD, APHA 24th Ed. 3 day 27 °C IS 3025 (Part 44): 1993 Bio 2023	mg/l	46.0	-	1.0 -50000 mg/l
COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	358.0	-	5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI), The Environment (Protection) Rules, 1986. source: www.epchnic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

*Non-NABL Parameters.

Note: 1. This is only a Test Report and only to the user's tested. 2. The report shall not be reproduced except in full, without the written permission of Laboratory. 3. The test report pertains to the sample as received in lab.

Remark: NA

Analysed by-
[Dr Alka Singh (SA)]

Authorized by
SAMRENDRA SINGH
Samrendra Singh (ASO)
Digitally signed by SAMRENDRA SINGH
Date: 2024.03.12 11:23:25 +05:30'

RAM GOPAL
Chief Environmental Officer
Central Laboratory
Digitally signed by RAM GOPAL
Date: 2024.03.12 16:23:41 +05:30'



CENTRAL LABORATORY
UTTAR PRADESH POLLUTION CONTROL BOARD
 Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

TEST REPORT: WASTE WATER LABORATORY

Ret No: 25133047/Muzaffarnagar/2024

Date: 12/03/2024

- 1- Name of Industry: SHUBH CHEMICAL AND ORGANOSYS PVT LTD, Kh No 1161 1162 Village Dhansri Tehsil Jansath Muzaffarnagar, MUZAFFARNAGAR, 251314
- 2- Address of Industry: Kh No 1161 1162 Village Dhansri Tehsil Jansath Muzaffarnagar, MUZAFFARNAGAR, 251314
- 3- District: Muzaffarnagar
- 4- Description about sampling point: Cooling Tower (Soft Water Storage Tank Outlet)
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: Ankit Singh Regional Officer & Imraan Ali Assistant Environment Engineer
- 7- Colour and Odour: - -
- 8- Quantity and Packing: 1.0 L. PVC
- 9- Date of Sample Collection: 29/02/2024
- 10- Analysis Indented by: RO Muzaffarnagar
- 11- Date of sample receipt in Lab: 01/03/2024

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH, APHA 24th Ed. 4500B: 2023	-	8.32	-	02-12
Suspended Solids, APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	32.0	-	10-20000 mg/l
Dissolved Solids, APHA 24th Ed. 2540 C Total Dissolved Solids dried at 180 °C 2023	mg/l	2418.0	-	10- 50000 mg/l
Total Solids, APHA 24th Ed. 2540 B: 2023	mg/l	2450.0	-	10- 50000 mg/l
BOD, APHA 24th Ed. 3 day 27 °C IS 3025 (Part 44); 1993 Bio 2023	mg/l	14.0	-	1.0 -50000 mg/l
COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	70.8	-	5.0 -100000 mg/l

Reference: (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI), The Environment (Protection) Rules 1986 source: www.epcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

*Non-SABL Parameters.

Note: 1. The results in the Test Report relate only to the items tested. 2. The report shall not be reproduced except in full, without the written permission of Laboratory. 3. The test report pertains to the sample as received in Lab.

Remark: N/A

Analysed by-
[Dr Alka Singh (SA)]

Authorized by
SAMRENDRA SINGH
Samrendra Singh (ASO)
Digitally signed by SAMRENDRA SINGH
Date: 2024.03.12 16:59:09 +05'30'

RAM GOPAL
Chief Environmental Officer
Central Laboratory
Digitally signed by RAM GOPAL
Date: 2024.03.12 16:09:29 +05'30'



216

Annexure-2-
A

16/4/24

SHUBH CHEMICALS AND ORGANOSYS PRIVATE LIMITED

Dated: 16-04-2024

To

The Chief Environment officer
Uttar Pradesh Pollution Control Board
Circle – 3, T.C.-12 V, Vibhuti Khand,
Gomti Nagar, Lucknow (UP) - 226010

Sub: N.G.T. Case O.A. 122/2024 Manoj Kumar v/s Shubh Chemicals & Organosys Pvt Ltd and Joint Committee Inspection on 29-02-2024

Ref: Your Letter No. HO8867/C-3/Water/967/Muzaffarnagar/2024 dated 02-04-2024

Dear Sir

With reference of the observation during joint committee inspection on 29-02-2024, we have improved all concern given by UPPCB to improve & take necessary action. We are submitting our point-wise reply as under:

- Water Sample Parameters: Water Sample Parameters is been submitted and found satisfactory by UPPCB, copy of report is attached.
- Safety Audit Report: Safety Audit is completed independently and report is been attached.
- Public Liability Insurance Policy – Public Liability Insurance is taken, Policy Number 34070036243300000001 with attached proof is been submitted.
- Effluent Treatment – ETP with PH meter is been installed & proof is attached.
- Alarming System – Sulphur oxide Meter with alarm system, pH meter for Sulphuric Acid with alarm system, etc is been installed, photo-graphs is attached.
- Process Pipelines without corrosion preventing coating – We have done color coating & insulation on all process and other pipelines, photo-graphs is attached.
- Color Coding / labeling to the process pipeline – color coding with labeling is done on all line, photo-graphs is attached.

We, therefore, request you very kindly to consider and accept our submission.

Thanking You

Yours faithfully

For Shubh Chemicals & Organosys Pvt Ltd


Anshul Kalra (Director)

- Copy to
1. District Magistrate Muzaffarnagar
 2. SSP – Muzaffarnagar
 3. Executive Engineer Vidut Vitran Khand Uttar Pradesh Power Corporation Muzaffarnagar
 4. Executive Engineer Jal Sansthan Muzaffarnagar
 5. Chief Environment Officer Waste Management Division Uttar Pradesh Pollution Control Board Lucknow
 6. Regional Office, Uttar Pradesh Pollution Control Board – Muzaffarnagar

Regd. Office & Works :

VILL. DHANSRI, TEH. JANSATH DISTT. MUZAFFARNAGAR (U.P.) PIN - 251314

GSTIN : 09ABECS6849K1ZM CIN : U24110UP2020PTC136364 PAN : ABECS6849K

Mob.: 7534805354, 9560834999 e-mail : accounts@shubhchemicals.in,



POLICY SCHEDULE FOR PUBLIC LIABILITY (Act Only) INSURANCE

UIN NUMBER - IRDAN190P0076100001

Insured's Name	: SUBH CHEMICALS AND ORGANOSYS PVT. LTD.		
Insured's Details		Issuing Office Details	
Customer ID	: PO94522599	Office Code	: MUZZARFARNAGAR (340700)
Address	: VILL. - DHANSRI, TEHSIL- JANSI IAT, MUZAFFARNAGAR MUZAFFARNAGAR, UTTAR PRADESH, 251314	Address	: 1ST FLOOR, TOWN HALL ROAD OPPOSITE PEACE LIBRARY MUZAFFARNAGAR, 251001
Phone No	: XXXXXX0681	Phone No	: 01312437342 / 01312437320
E-mail/Fax	: jagdeep4@gmail.com, /	E-mail/Fax	: nia.340700@newindia.co.in /
PAN No	:	S.Tax Regn. No	: AAACN4165CST178
GSTIN/UIN	: 09ABECS6849K1ZM / NA	GSTIN	: 09AAACN4165C4ZM
		SAC	: 997139 (Other non-life insurance services excl RI)

Policy Details			
Policy Number	: 34070036243300000001	Business Source Code	
Period of Insurance	: From: 05/04/2024 02:33:42 PM To: 04/04/2025 11:59:59 PM	Dev.Off. level/Broker/Corp. Agent/Web Aggregator/CPSC User	: DIRECT BUSINESS - (1D7842442)
Date of Proposal	: 05-Apr-24	Agent/Bancassurance/S pecified Person	: Mr. JAGDISH CHANDRA MISHRA (NIA1D7840676) AGENT_SITE_92084 (1D7843829)
Prev. Policy no.	:	Phone No	: 01312411894, 9837140212 / NA
Client Type	: Corporate	E-mail/Fax	: mmishirajagdish777@gmail.com, / /

Premium(₹)	ERF Premium(₹)	GST(₹)	Total (₹)	Total (₹ in words)	Receipt No. & Date
15160	15160	2,728	33,048	RUPEES THIRTY-THREE THOUSAND FORTY- EIGHT ONLY	3407008124000000013 3 - 05/04/24

Details of risk covered under current year policy:

Retroactive Date	Paid Up Capital	No Of Locations Involved	AOA	AOA:AOY	AOY	Annual Turnover - Previous Year	Annual Turnover - Proposed Year	Deductibles	No of workmen	No of Other Employee
05/04/2024	<= 15 Crore	1	10000000	1:1	10000000	29000000	30000000	60	0	0

Retroactive Dates

Retroactive Date Details	Date	Paid Up Capital	No Of Locations Involved	AOA	AOA:AOY	AOY	Annual Turnover - Previous Year	Annual Turnover - Proposed Year	Deductibles	No of workmen	No of Other Employee
RETROACTIVE DATE 1	05/04/2024	<=15Crore	1	10000000	1.1	10000000	29000000	30000000	60	0	0

RETRO-DATE IS SUBJECT TO LESSER OF LIMITS - NARROWER OF COVER.

Extensions under the Policy

Name of the Extension	Sub Limit of the Extension	Deductibles of the Extension
-----------------------	----------------------------	------------------------------

Signature Not
Verified
Digitally signed
by DHIRAJ
KUMAR
Date: 2024.04.05
16:05:02 +IST

Policy No. : 34070036243300000001 Document generated by 20927 at 05/04/2024 16:04:59 Hours.

Regd. & Head Office: New India Assurance Bldg., 87 M.G. Road, Fort, Mumbai - 400 001. TOLL FREE No. 1 800 209 1415.

THE NEW INDIA ASSURANCE CO. LTD.
(Government of India Undertaking)



Special Conditions	NA	
	NA	
Special Exclusions	NA	
Special Excess/Deductible	0	
Retroactive Dates	Date	
Retroactive date		05/04/2024

The Policy shall be subject to PUBLIC LIABILITY (Act Only) INSURANCE Policy clauses attached herewith.

Clauses	Description		
Premium and GST Details			
	Rate of Tax	Amount in INR	
Premium		₹	30,320
SGST	9		1364
CGST	9		1364
IGST	0		0

In witness whereof the undersigned being duly authorised by the Insurers and on behalf of the Insurers has (have) hereunder set his (their) hand(s) on this 05th day of April, 2024.

For and on behalf of
The New India Assurance Company Limited

Date of Issue: 05/04/2024

Duly Constituted Attorney(s)

Stamp Duty under the Policy is ₹1

Mudrank _____ Dt. _____ consolidated Stamp Fees Paid by Pay Order Number _____ vide receipt number _____ dt. _____.

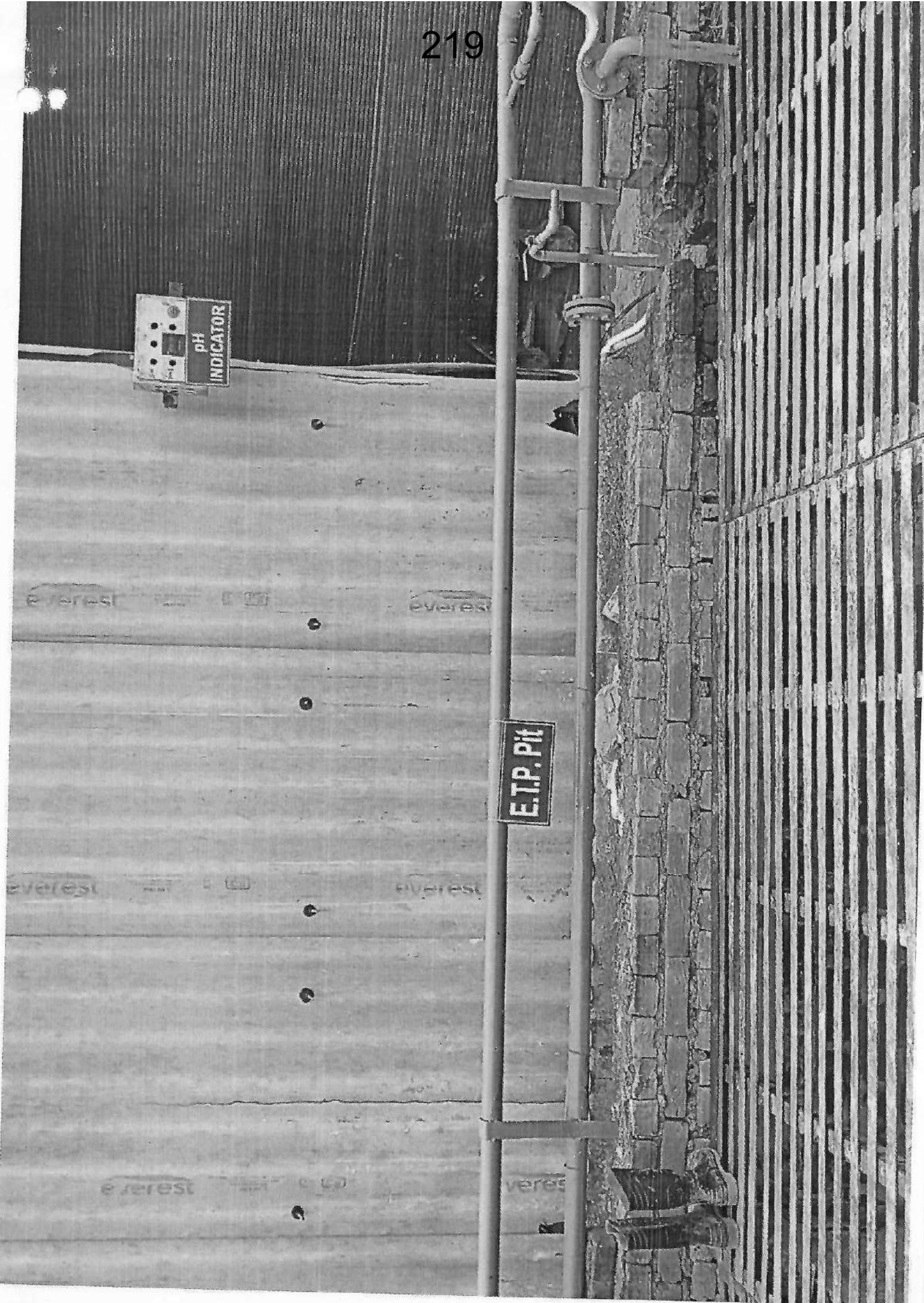
We hereby declare that though our aggregate turnover in any preceding financial year from 2017-18 onwards is more than the aggregate turnover notified under sub-rule (4) of rule 48, we are not required to prepare an invoice in terms of the provisions of the said sub-rule.

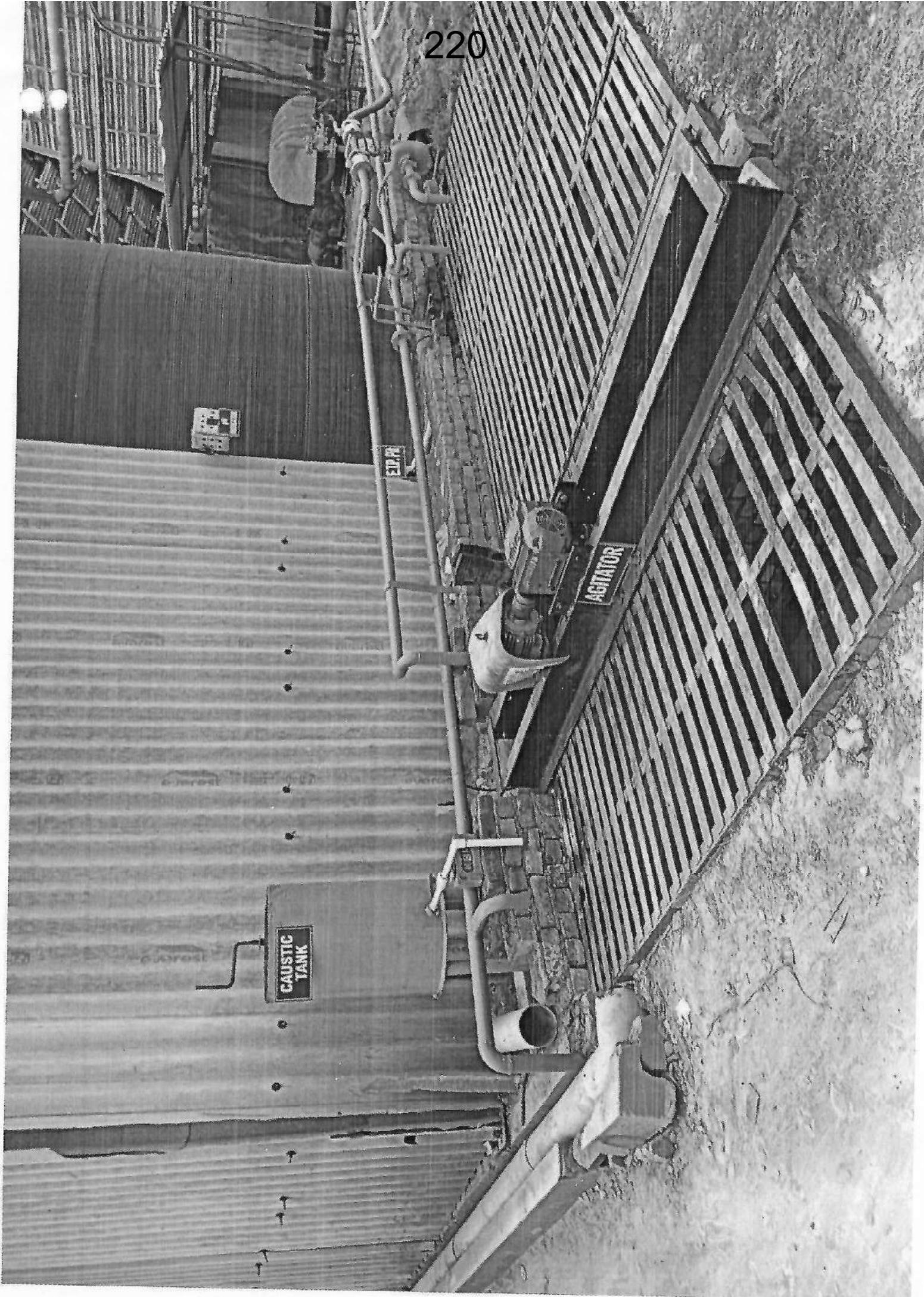
Tax Invoice No : 34070024P0000172

IRDA Registration Number: 190
NIA PAN NUMBER: AAACN4165C

pH
INDICATOR

E.T.P. Pit





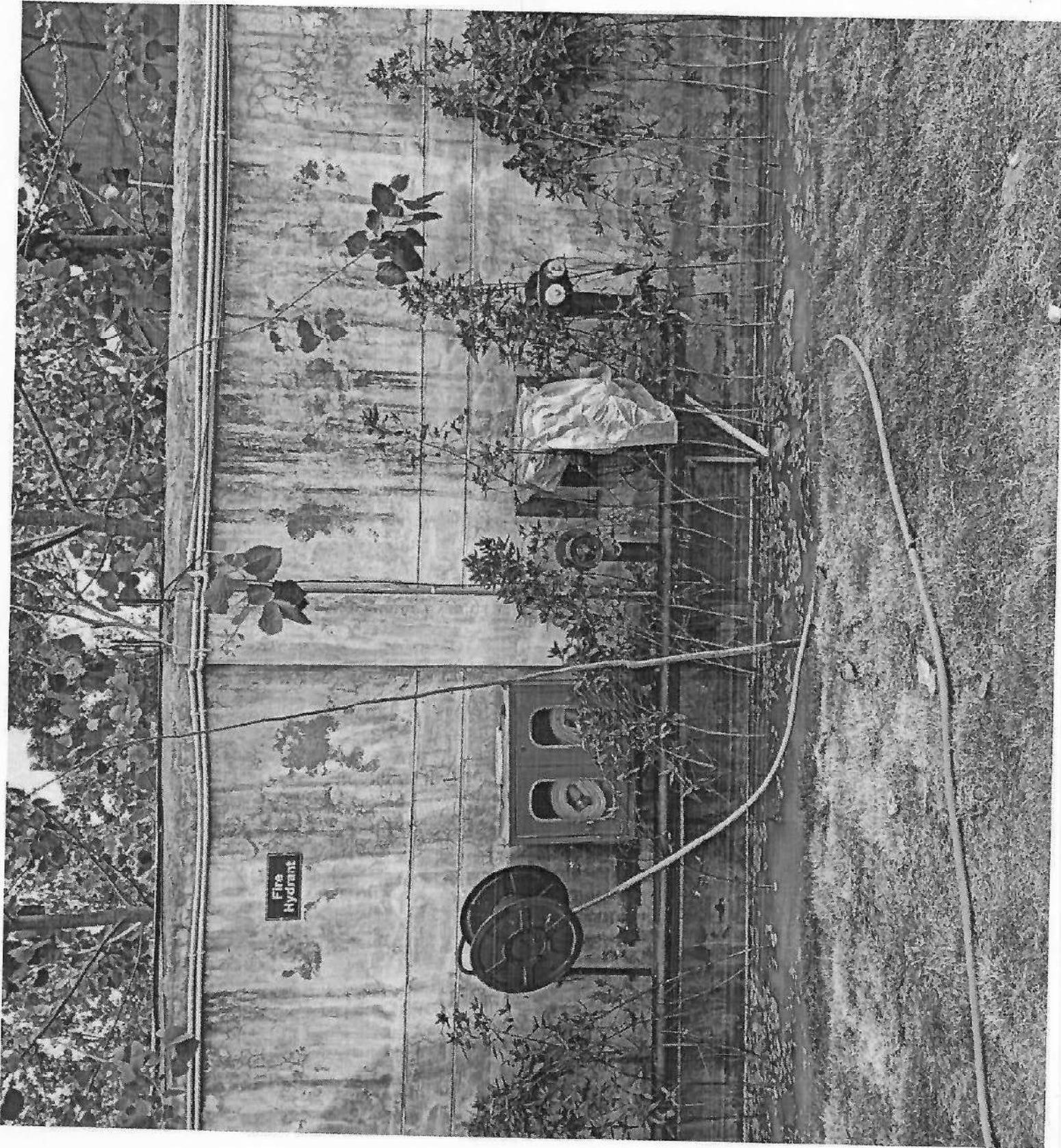
pH

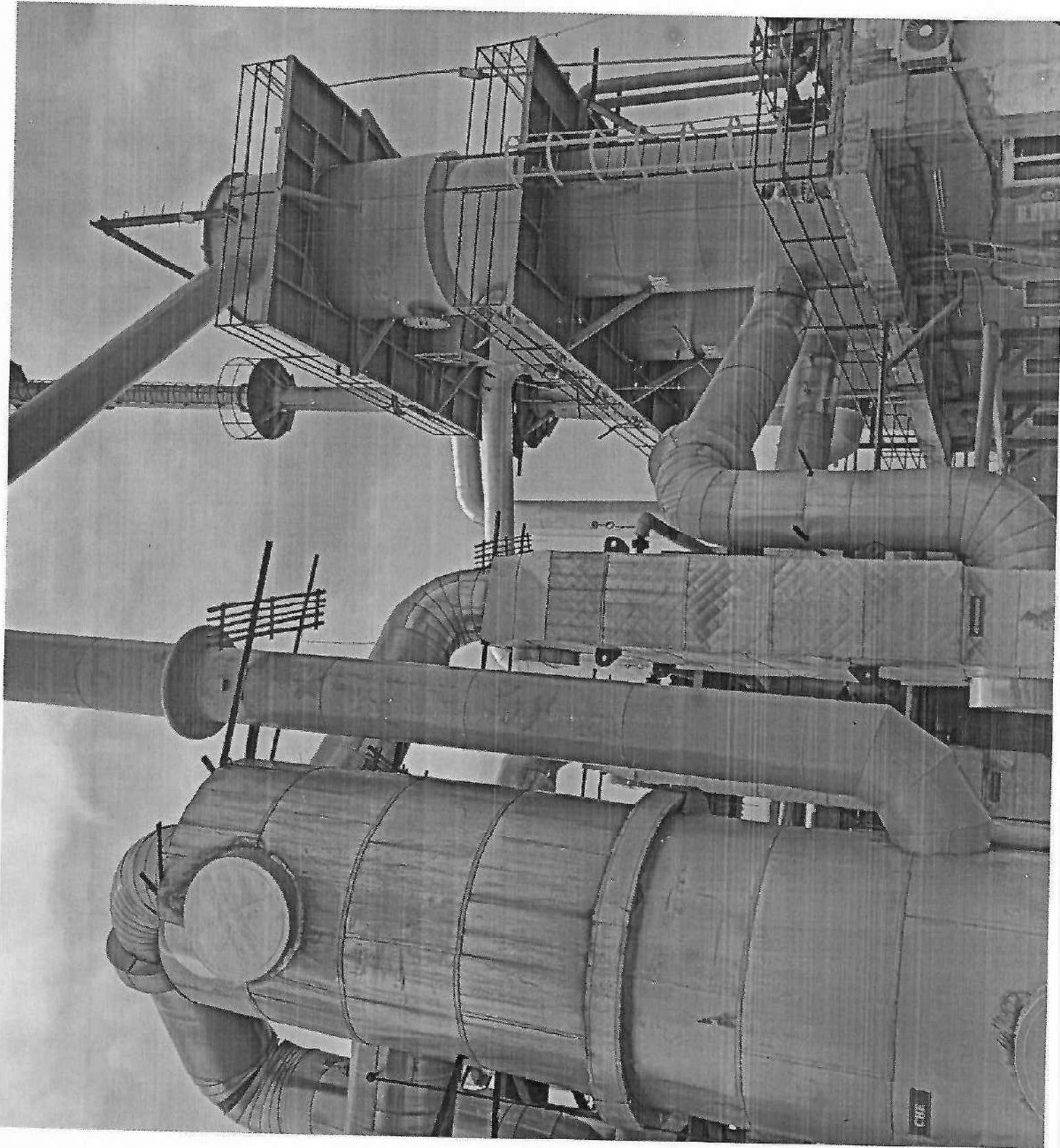
SULPHUR OXIDE
ANALYZER

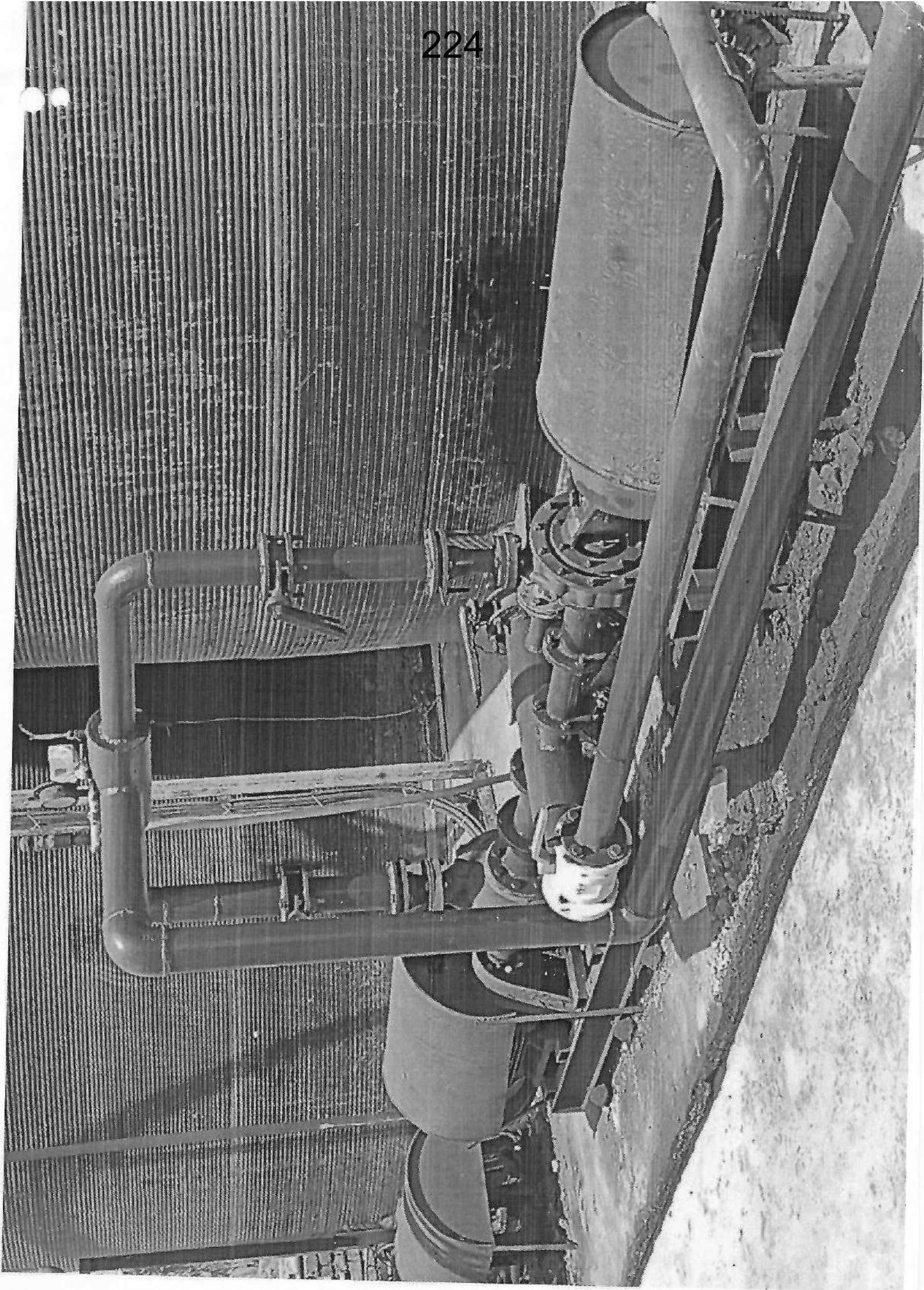
8.888
8.888
Honeywell

190

CONTROL
PANEL









SAFETY AUDIT

of

SHUBH CHEMICAL & ORGANOSYS PVT LTD

Khasra No. 1161/2, Village- Dhansri, Tehsil-Jansath,
Muzaffarnagar 251314 (U.P)

as per IS-14489:2018



Audit by:

BHAWANI CONSULTANT

Chamber No. 2 First Floor Lungs Clinic,
B-6 Kunj Vihar, Opp. LLRM New Emergency,
Meerut 250004

consultantbhawani@gmail.com, 9997588876

Month/Year: March 2024

INDEX

Chapter	Subject	Page No.
1	INTRODUCTION	1
	1.1 Preamble	1
	1.2 Location of Plant	1
	1.3 No. of workers and shift timings	2
	1.4 Scope of Study	2
	1.5 Methodology	3
	1.6 Team Visit	3
2	PLANT/PROCESS DESCRIPTION & FACILITIES	5
	2.1 Manufacturing facilities	5
	2.2 Products	6
	2.3 Process Description	6
3	OH & S MANAGEMENT	8
	a) OH & S Policy	8
	b) OH & S organizational set-up	8
	c) Safety manual	8
	d) Standard Operating Procedures (SOP)	8
	e) Plant modification procedure	9
	f) Work permit system	9
	g) Contractors' safety system	9
	h) Plant design and layout	9
	i) Medical management of accidents	10
	j) Management of emergencies (natural / man-made)	10
	k) Employee selection and placement	11
	l) Safety culture	11
	m) Statutory licenses, approvals and records	11
	n) Motivational and promotional measures for OH &	12
	o) Hazard identification and job safety analysis	13
	p) Product safety	13
	q) Safety training	13
	r) Change management	13
4	PHYSICAL HAZARD	14
	a) Housekeeping	14
	b) Machine and general area guarding	14
	c) Material handling	14
	d) Electrical safeguarding	15
	e) Safety in storage and warehousing	15

Chapter	Subject	Page No.
	f) Hazard assessment of new equipment	16
	g) Hazards from radiation sources	16
	h) Control measures for specialized industrial hazards like work at height and work in confined space	16
5	CHEMICAL HAZARD	17
	a) Transportation of hazardous substances	17
	b) Handling of hazardous substances	17
	c) Storage of hazardous substances	18
	d) Spill control measures	18
	e) Material Safety Data Sheet (MSDS)	18
	f) Gas cylinders	18
	g) Labelling and colour coding	18
	h) Hazardous waste management	18
6	FIRE AND EXPLOSION HAZARD	19
	a) Organizational setup for fire fighting	19
	b) Built in safety in civil design and construction	19
	c) Built in Safety in Electric Circuits and Equipment	19
	d) Explosive substances	20
	e) Fire safety in handling flammable and explosive materials	20
	f) Fire detection and alarm system	20
	g) Passive and active fire protection system	20
	h) Fixed fire extinguishing system	20
	i) Portable Fire Extinguishing System	20
	j) Fire fighting equipment and facilities	20
	k) Fire drill	21
	l) Fire fighting training	21
	m) Static electricity and lightning	21
7	INDUSTRIAL HYGIENE / OCCUPATIONAL HEALTH	24
	a) Vibration, heat stress, Non-ionizing radiations, ventilation, illumination and noise	24
	b) Work place monitoring for hazardous chemicals	24
	c) First aid facilities and occupational health centre (OHC)	25
	d) Periodic medical examination	25
	e) Personal protective equipment and emergency equipment	25
	f) Occupational disease	26
8	ACCIDENT / INCIDENT REPORTING, INVESTIGATION AND ANALYSIS	28

	a) Accident reporting,	28
	b) Accident investigation	28
	c) Analysis of accidents	28
	d) Implementation of recommendations	28
	e) Reporting and investigation of near -miss incidents	28
9	EMERGENCY PREPAREDNESS (ON-SITE / OFF SITE)	29
	a) Site specific details	29
	b) Duties and responsibilities of key personnel	29
	c) Identification of emergencies and accident scenario	29
	d) Declaration and termination of emergency	29
	e) Resources-evacuation / transport	29
	f) Communication facilities	29
	g) Medical care	29
	h) Updating of emergency plan	30
	i) Periodic drills / exercises	30
	j) Training of plant personnel	30
	k) Public awareness program	30
	l) Mutual-aid program	30
	m) Emergency control center	30
10	SAFETY INSPECTION	31
	a) Inspection program	31
	b) Safety Related Deficiency (SRD) Report	31
	c) Safety inspection records	31
	d) Methodology and inspection team	31
	e) Compliance of recommendations	31
11	Documents examined during Audit	32
	Annexure	34

SAFETY AUDIT (IS-14489:2018) of Shubh Chemical & Organosys Pvt Ltd Village- Dhansri, Tehsil-Jansath, Muzaffarnagar 251314 (U.P)		
Ref No. BC/SAOPL/SA/24	MONTH / YEAR March/2024	Page 1

CHAPTER-1 INTRODUCTION

1.1 PREAMBLE

Shubh Chemical & Organosys Pvt. Ltd., Jansath, Distt. Muzaffarnagar is a Sulphuric Acid manufacturing unit with capacity 125 MT/day.

It also has a turbine of 1.2 MW. Factory commenced production in year 2022.

Shubh Chemical & Organosys Pvt. Ltd., Jansath, Distt. Muzaffarnagar being a prestigious unit, needs a well planned strategy for the smooth functioning of the plant. For the successful Implementation of any plan related to the safety of the plant it is essential that the various departments and every component of the total system should be examined critically, this systematic critical examination with the aim of minimizing loss to organization is termed as "SAFETY AUDIT". In safety audit every component is included e.g. Management policy, attitude to training, features of the process and of design, emergency plans, personal protection, accident records, medical & first aid facilities etc. An Audit (as in the field of accountancy) subjects to discuss the strength and weakness and vulnerability of risk.

The Safety Audit for M/s Shubh Chemical & Organosys Pvt. Ltd., Jansath, Distt. Muzaffarnagar has been carried out as per the guide notes given in the "Indian Standard code of practice on Occupational Safety & Health Audit (IS -14489, 2018)". The audit research and recommendations are based on the process data, background information and discussion held with plant personnel during audit activities. Besides, the auditors have exercised all reasonable skills and care in carrying out the study.

Bhawani Consultant conducted a safety audit of Shubh Chemical & Organosys Pvt. Ltd., Jansath, Distt. Muzaffarnagar. The study was conducted as per guidelines formulated in IS 14489-2018.

1.2 Site:

The plant site is situated at village Dhansri in Tehsil Jansath, Dist Muzaffarnagar (UP). The site is well connected by road and railway. It is located approx. 23 km from Muzaffarnagar town. Muzaffarnagar- Jansath Road is about 1 km from the factory. Muzaffarnagar railway station is approx. 23 km. The International Airport IGI New Delhi is approx. 143 km.

 10/3/24

Er. PANKAJ GOEL
NSC Certified Safety Auditor
Competent Person (PESO)
(Approval No. CPP 495726)
Valid upto- 28-12-2024

SAFETY AUDIT (IS-14489:2018) of Shubh Chemical & Organosys Pvt Ltd Village- Dhansri, Tehsil-Jansath, Muzaffarnagar 251314 (U.P.)		
Ref No. BC/SAOPL/SA/24	MONTH / YEAR March/2024	Page 2

Total factory area is about 0.88 hectare. Out of available land, provision has been made for green belt in accordance to state Pollution Control Board guidelines. The site is fairly flat.

There is no sanctuary, biosphere reserve or national park in the 10-km radius area. The land surrounding the site is used for agricultural purpose. Nearest village is Dhansri at 2 km.

1.3 No. of Workers and shift Timings:

The Plant is manned on continuous basis the Plant operates in four shifts namely A, B, C and G Shift. Plant has an approximate strength of 48 employees including officers, workmen, contract labour and security staff. The shift timings are as under:

Gen Shift	-	10:00 AM to 06.00 PM
A Shift	-	06:00 AM to 02.00 PM
B Shift	-	02.00 PM to 10.00 PM
C Shift	-	10.00 PM to 06.00 AM

1.4 Scope of Study:

While conducting the Safety Audit, the norms and procedures mentioned in IS – 14489-2018 have been followed. The scope of study is as under.

- Hazard Identification:** Identification of potential hazards which could trigger loss by causing events like fire explosions, fatalities, work injuries, etc. in process, storage and loading/unloading areas.
- Prevention of fire and toxicity hazards:** Critical examination of all areas and activities that involve fire and explosion hazards and submit recommendations wherever required, with object of minimizing losses.
- Fire Detection and Protection Arrangements:** Providing comments on adequacy of existing fire detection and protection arrangements (portable and fixed both) in the plant premises and suggest improvements wherever required.



Er. PANKAJ GOEL
NSC Certified Safety Auditor
Competent Person (PESO)
(Approval No. CPP 495726)
Valid upto- 28-12-2024

SAFETY AUDIT (IS-14489:2018) of Shubh Chemical & Organosys Pvt Ltd Village- Dhansri, Tehsil-Jansath, Muzaffarnagar 251314 (U.P)		
Ref No. BC/SAOPL/SA/24	MONTH / YEAR March/2024	Page 3

4. **Emergency Preparedness:** Assessment of the adequacy of available facilities like first aid, security, firefighting, communication etc. in view of effective handling of possible emergencies at the plant.

1.5 Methodology: The activities carried out in conducting the Safety Audit and implementing the audit recommendations are given below:

Activities before audit

Audit: on site activities

Activities after audit

Activities before audit:

Pre- audit session includes opening meeting with the plant officials wherein methodology of the audit is explained to the management by the audit team leader.

Audit: on site activities:

This includes the inspection of areas and activities being carried out in the plant; discussions with the plant engineers and workmen and checking all the necessary records with the object of identifying status and effectiveness of the safety systems, procedures and emergency preparedness at the plant.

After Audit Activities:

The post audit session includes the evaluation of the audit research and observation and evidences gathered. Findings are discussed with plant management and then summarized in the form of Audit Report is submitted to the Unit Head.

1.6 Team Visit:

External Audit team from Bhawani Consultant visited Shubh Chemical & Organosys Pvt. Ltd., Jansath, Distt. Muzaffarnagar for conducting the audit on 4.3.2024.

Detail of team members is as below:



Er. PANKAJ GOEL
NSC Certified Safety Auditor
Competent Person (PESO)
(Approval No. CPP 495726)
Valid upto- 28-12-2024

SAFETY AUDIT (IS-14489:2018) of Shubh Chemical & Organosys Pvt Ltd Village- Dhansri, Tehsil-Jansath, Muzaffarnagar 251314 (U.P)		
Ref No. BC/SAOPL/SA/24	MONTH / YEAR March/2024	Page 4

S. No.	Name	Qualification	Designation	Experience
1.	Pankaj Goel	B.E.(IIT), MIE	NSC certified Safety Auditor & Audit Team Leader	44 years
2.	Pushpendra Singh	B.Tech. (Elect.)	Safety Auditor	12 years

Mr. Amit Mittal from the factory was associated with the audit.


Er. PANKAJ GOEL
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Valid upto- 28-12-2024

SAFETY AUDIT (IS-14489:2018) of Shubh Chemical & Organosys Pvt Ltd Village- Dhansri, Tehsil-Jansath, Muzaffarnagar 251314 (U.P)		
Ref No. BC/SAOPL/SA/24	MONTH / YEAR March/2024	Page 5

CHAPTER 2

PLANT AND PROCESS DESCRIPTION & FACILITIES

2.1 Manufacturing facilities:

The factory has facility to manufacture Sulphuric Acid. There is a turbine of 1.2 MW capacity. The plant is divided into various blocks with adequate separation distances. The main office building is of class "A" construction with RCC columns 4 slabs and brick masonry walls.

The plant has following sections viz.

- Sulphur Yard
- Melter Pit Area
- Turbine
- Boiler
- MCC
- DG Room
- Blowers
- DM Plant
- ETP
- Admin. Block
- Lab
- Store

These sections have RCC structure and/or MS columns and ACC sheet roofing. All the manufacturing sections are of non-combustible construction.

M/S Shubh Chemical & Organosys Pvt. Ltd., Jansath, Distt. Muzaffarnagar have the approved building plan from the Directorate of Factories, U.P. and Certificate of Stability of the entire building from the competent person approved by Directorate of Factories U.P.

Product carrying equipment, pipe-work and valves of the plant are made of standard materials.

Er. PANKAJ GOEL
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Valid upto- 28-12-2024

SAFETY AUDIT (IS-14489:2018) of Shubh Chemical & Organosys Pvt Ltd Village- Dhansri, Tehsil-Jansath, Muzaffarnagar 251314 (U.P)		
Ref No. BC/SAOPL/SA/24	MONTH / YEAR March/2024	Page 6

2.2 Raw Material, Main Products, Intermediate Products and By-Products:

Main product:

Sulphuric Acid

Sulphuric Acid is stored in MS above ground tanks –

1x 1000 MT

1x 165 MT

2x 25 MT

Hazardous consumable items used-

Sulphuric Acid- (Maxm qty stored-1215 MT)

Sulphur - (Maxm qty stored-1200 MT)

2.3 Process Description:

Sulphuric Acid (98%):

The most advanced process, "**Double Conversion and Double Absorption Processes**" (DCDA), is being adopted for producing Sulphuric Acid.

Steam is used for melting Elemental Sulphur, in Semi Buried Pits & Impurities are Settled & Separated.

Clean Sulphur is finely sprayed in a Furnace, where it is burnt to produce Sulphur Di Oxide in presence of Dry Atmospheric Air.

Temperature of Gaseous mixture goes up to 1000 – 1050 °C & is cooled in a Waste Heat Boiler to produce Steam.

Gaseous mixture is passed through Hot Gas Filter, before going to Converter. In Converter SO₂ is converted into SO₃ in presence of Catalyst in 3-stages. Heat of Reaction is used to heat Boiler Feed Water & Super Heating Steam produced in Boiler. Gaseous mixture containing SO₃ is passed through Inter pass Absorption Tower (IPAT). Here available SO₃ is absorbed in Circulating Acid. Gaseous mixture going out from IPAT, is taken to Last Stage of Conversion, where remaining SO₂ is also converted to SO₃ & gaseous mixture is fed to Final Absorption Tower where Total SO₃ is converted in to Sulphuric Acid.



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SAFETY AUDIT (IS-14489:2018)		
of		
Shubh Chemical & Organosys Pvt Ltd		
Village- Dhansri, Tehsil-Jansath, Muzaffarnagar 251314 (U.P)		
Ref No. BC/SAOPL/SA/24	MONTH / YEAR March/2024	Page 7

Circulating Acid is cooled to required temperature in Acid cooler & Acid produced is peeped out to Storage Tank.

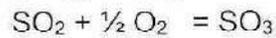
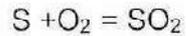
99.9% Conversion & 99.995% Absorption is achieved.

This Plant is Continuous Plant & Stopped once in a Year for maintenance.

Cool Concentrated Sulphuric Acid (98.4%), is stored in Mild Steel Tanks for Dispatch to user point.

The Plant is "ZERO LIQUID DISCHARGE PLANT"

Chemical Reactions:



Steam is produced in Sulphuric Acid Plant by using Process heat. Steam so produced is utilised in manufacturing process and to generate Electric Power.

Process Flow diagram:

Process flow diagrams are shown in Annexure 1.



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SAFETY AUDIT (IS-14489:2018) of Shubh Chemical & Organosys Pvt Ltd Village- Dhansri, Tehsil-Jansath, Muzaffarnagar 251314 (U.P)		
Ref No. BC/SAOPL/SA/24	MONTH / YEAR March/2024	Page 8

CHAPTER -3

OH & S MANAGEMENT

a) Safety, Environment & Health Policy:

M/s Shubh Chemical & Organosys Pvt. Ltd., Jansath, Distt. Muzaffarnagar have enunciated an integrated Environment, Occupational Health & Safety Policy which indicates company's total commitment towards preservation of environment and ensuring occupational health and safety of company's employees, plant and who so ever visits the plant.

The policy has been prepared as per guidelines of the UP Factories Rules, 1950.

b) OH & S organizational set-up

Directors of the company have overall responsibility for the plant safety. There is no separate safety department; Duties for safety have been assigned to all plant personnel.

c) Safety Manual:

Plant has no Safety manual. It is not required considering the small size of the factory. Copies of various acts like Factories Act 1948, UP Factories Rules 1950, Air & Water (Prevention & Control of Pollution) Act-1981/1974 etc. are available at the factory. Operations and maintenance manuals of various equipment are also available.

d) Standard Operating Procedures (SOP):

The written safe procedures of various equipment installed in plant are available at plant. The safety procedures for plant operation and maintenance highlights need of work permit requirement, training in use of personal, protective equipment, preparation for maintenance work, release of plant and equipment pressure, opening of malfunctioning equipment, entry into equipment. The dos and don'ts are displayed at few vital points.



Er. PANKAJ GOEL
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Valid upto- 28-12-2024

SAFETY AUDIT (IS-14489:2018) of Shubh Chemical & Organosys Pvt Ltd Village- Dhansri, Tehsil-Jansath, Muzaffarnagar 251314 (U.P)		
Ref No. BC/SAOPL/SA/24	MONTH / YEAR March/2024	Page 9

e) Plant modification procedure:

The modification is defined as change in equipment of process, temporary or permanent, which may affect the safety of the process or integrity of the factory. The need of such change/modifications may come out at various times during the plant life due to a need based change or as a statutory requirement. The factory has a formalized procedure for modification in process as well as in the plant. Any proposal for plant modification is scrutinized by multidisciplinary committee and approved at top management level.

All government approvals are taken as per requirement.

f) Work permit system:

Written Work Permit system exists at the factory for hot work, work at height and confined space work.

g) Contractors' safety system:

- No Contract workers are involved in plant operations. The contractor workers are hired for other variety of jobs.
- The responsibilities of contract labors, transporters are as follows :
 - All contractors/ sub-contractors labors and transporters engaged in all kinds of jobs are directed to follow safe and healthy work practices as described by the company from time to time.
 - The contractors/subcontractors and transporters are made responsible for the safe working and safety of their employees. They maintain regular liaison with Safety Officer.
 - Training on safety is imparted to the contractor labor by the company.

h) Plant design and layout:

Plant has been designed in accordance to best industry practices and following various engineering standards and codes. Facilities comply with requirements of various



Er. PANKAJ GOEL
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Valid upto- 28-12-2024

SAFETY AUDIT (IS-14489:2018) of Shubh Chemical & Organosys Pvt Ltd Village- Dhansri, Tehsil-Jansath, Muzaffarnagar 251314 (U.P)		
Ref No. BC/SAOPL/SA/24	MONTH / YEAR March/2024	Page 10

government regulations and acts like Factories Act, 1948, Environment Protection Act and Central Electricity Rules etc. All the facilities at the factory have adequate separation distances.

The layout of the factory is duly approved by the Factories Department.

Building stability certificate for all buildings in the factory is available.

i) Medical management of accidents:

All type of first aid at the plant is provided to the affected person. First Aid boxes are provided at the factory.

One vehicle is alsoways available. In case the condition of the affected person goes or seems beyond control the victim is shifted to outside hospital for further necessary medical care.

j) Management of emergencies (natural / man-made):

- Factory has a detailed On site Emergency Plan.
- Emergency Control Centre is situated at the administrative building.
- Factory has earmarked 1 no. Assembly Point at the factory and displayed its location.
- The emergency team and key personnel have been identified in the Onsite Emergency Plan.
- Adequate firefighting, protective and rescue equipment are available.
- Emergency communication system has also been defined in On site Emergency Plan.
- Emergency hooters and localized fire alarms are available for sounding emergency.

Following major topics are covered in On site Emergency Plan

- Classification of Emergencies


Er. PANKAJ GOEL
NSC Certified Safety Auditor
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Valid upto- 28-12-2024

SAFETY AUDIT (IS-14489:2018) of Shubh Chemical & Organosys Pvt Ltd Village- Dhansri, Tehsil-Jansath, Muzaffarnagar 251314 (U.P)		
Ref No. BC/SAOPL/SA/24	MONTH / YEAR March/2024	Page 11

- Hazards identification
- Emergency Mitigation Measures
- Emergency Preparedness measures, Mutual Aid and emergency drills
- Emergency response procedures and measures
- Emergency organization and responsibilities
- Resources for controlling emergency
- Medical facilities
- Evacuation
- Information to public
- Reporting of incident
- Emergency recovery procedures

k) Employee selection and placement:

Factory has a well-established recruitment, employee selection and placement program. Candidates only with proper qualification and experience are employed and placed at work considering their area of study/expertise.

l) Safety culture:

The factory management has involved the participation of employees in Safety management at the factory at all levels for enhancement of safety culture.

A Safety Committee is also functional having 50% members from staff category. Safety Committee meets quarterly.

m) Statutory licenses, approvals and records:

A brief assessment report of the same is as under:



Er. PANKAJ GOEL
NSC Certified Safety Auditor
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Valid upto- 28-12-2024

SAFETY AUDIT (IS-14489:2018) of Shubh Chemical & Organosys Pvt Ltd Village- Dhansri, Tehsil-Jansath, Muzaffarnagar 251314 (U.P)		
Ref No. BC/SAOPL/SA/24	MONTH / YEAR March/2024	Page 12

S No.	Statutory license name	Present Status
01	Statutory requirements of U.P. Pollution Control board.	CCA (Consolidated consent to operate & authorization) available and valid up to 31.12.2024 - Annexure 2
02	Statutory requirements of U.P. Factories Rule – 1950	Factory License valid up to 13.5.2024 as Annexure 3.
03	Statutory requirements of U.P. fire Prevention & Fire Safety Act -2005	NOC from Fire Department valid Upto 15.5.2025 Copy is enclosed as Annexure 4.
04	Employees Compensation Insurance	W.C. insurance valid upto 31.10.2024 Annexure 5.
05	Sulphur License	Available and valid upto 31.12.2024 Annexure 6
06	Indian Boiler Regulation, 1950	Boiler/ Economizer permissions valid up to 15.5.2024 and 24.5.2024 – Annexure 7

n) Motivational and promotional measures for OH &S:

Plant management encourages safety suggestions from employees and any one can give suggestion in written form to the section in-charge and these are discussed in Safety Committee meetings.

The information regarding safety and health is publicized through notice boards, posters, wall writing etc.


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 NSC Certified Safety Auditor
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 Valid upto- 28-12-2024

SAFETY AUDIT (IS-14489:2018) of Shubh Chemical & Organosys Pvt Ltd Village- Dhansri, Tehsil-Jansath, Muzaffarnagar 251314 (U.P)		
Ref No. BC/SAOPL/SA/24	MONTH / YEAR March/2024	Page 13

o) Hazard identification and job safety analysis:

- A hazard is a state or condition having the potential to cause a deviation from uniform or intended behaviour which, in turn, may result in damage to property, people or environment.
- Hazardous Products/ consumables/ process intermediates being handled at factory are Sulphur, Sulphuric Acid and Sulphur Di- oxide.
- The factory management has identified the hazards, which may arise in the factory, on the basis of the hazardous chemical being handled at the factory and any deviation in operational conditions. The list of various hazards and respective preventive measures and emergency combat procedures/techniques have been covered in detail in the On site Emergency Plan of the factory.

p) Product safety:

Factory has a well-equipped laboratory which undertakes regular testing of various product samples in process stage, storage, pre-dispatch and post- dispatch stage. It is ensured that products being supplied meets specifications as per relevant standards.

The material data sheets of the hazardous materials are available.

q) Safety training:

There is no separate training department but internal training in basic safety is imparted at the plant to employees including new entrants. Faculties are also drawn internally. All the facilities for training are available.

r) Change management:

Factory has well established procedures for effecting any change in the existing plant, equipment or process. Safety functional group also plays major role in it. P&I diagrams were found updated for any such change and the changes were documented and information shared through meetings and training programs.



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Valid upto- 28-12-2024

SAFETY AUDIT (IS-14489:2018) of Shubh Chemical & Organosys Pvt Ltd Village- Dhansri, Tehsil-Jansath, Muzaffarnagar 251314 (U.P)		
Ref No. BC/SAOPL/SA/24	MONTH / YEAR March/2024	Page 14

CHAPTER -4**PHYSICAL HAZARD****a) Housekeeping:**

- Plant housekeeping is good.
- The sufficient number of disposable bins are provided. Where required drip trays are provided.
- The walkways are visible and free from obstruction

b) Machine and general area guarding:

- All the moving machines are well-guarded/ fenced
- All hazardous processes/ storages are fenced.
- Only authorized persons are allowed to enter these areas.
- Factory is guarded round the clock by security staff.

c) Material handling:**Lifting machines:**

- Lifting machines are marked with their SWL.
- Examination/ certification of the lifting machines is carried out by the Competent Person approved by the Director of Factories, UP.
- Adequate lifting tackles are provided at all places where it is required and are maintained in good conditions.
- Only trained operators are engaged for operating the equipment.


Er. PANKAJ GOEL
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Valid upto- 28-12-2024

SAFETY AUDIT (IS-14489:2018) of Shubh Chemical & Organosys Pvt Ltd Village- Dhansri, Tehsil-Jansath, Muzaffarnagar 251314 (U.P)		
Ref No. BC/SAOPL/SA/24	MONTH / YEAR March/2024	Page 15

Mobile equipment and vehicular traffic

- Plant has hand trolleys for transportation of materials. All the mobile equipment is in good condition.
- Vehicles at the plant are parked at designated place only.
- Vehicular traffic is controlled by security.

d) Electrical safeguarding:

- The process and equipment capable of generating and accumulating static charge have been identified. All such equipment are bonded and earthed.
- Metal body of all electric equipment were found earthed.
- Electrical earth resistance measurement and continuity tests are carried out periodically.
- Insulated mats are provided in electrical control rooms/MCC.

e) Safety in storage and warehousing:

- The management has adequate facilities for storing of raw materials as well as of final product.
- All the tanks are clearly marked by name of the content inside the tank. The storage areas are clearly/ marked / defined.
- The plant has adequate equipment for material handling.
- The workers, handling the material, are acquainted with the hazards associated with the material. Also, they are trained in safe procedure of handling the material.
- All the tanks are provided with Air-vacuum vents.
- Vents are discharged in to ambient air.
- The fire extinguishers are provided in these areas.


Er. PANKAJ GOEL
NSC Certified Safety Auditor
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Valid upto- 28-12-2024

SAFETY AUDIT (IS-14489:2018) of Shubh Chemical & Organosys Pvt Ltd Village- Dhansri, Tehsil-Jansath, Muzaffarnagar 251314 (U.P)		
Ref No. BC/SAOPI/SA/24	MONTH / YEAR March/2024	Page 16

f) **Hazard assessment of new equipment:**

Factory has identified various risks at the factory and mitigation measures for all those risks have been enumerated in the On-site Emergency Plan.

g) **Hazards from radiation sources:**

No radiation hazard reported at the factory.

h) **Control measures for specialized industrial hazards like work at height and work in confined space:**

Factory observes special precautions while undertaking such works.

- Such works carried out only after proper authorization and under supervision of qualified person.
- Use of proper PPEs ensured for such works.
- Tanks degassed 100% before entry in an empty storage tank.
- Work Permit system followed.


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Valid upto- 28-12-2024

SAFETY AUDIT (IS-14489:2018) of Shubh Chemical & Organosys Pvt Ltd Village- Dhansri, Tehsil-Jansath, Muzaffarnagar 251314 (U.P)		
Ref No. BC/SAOPL/SA/24	MONTH / YEAR March/2024	Page 17

CHAPTER -5**CHEMICAL HAZARD****a) Transportation of hazardous substances:**

- Only road transportation is used in the transportation of hazardous materials by the plant. Via rail or pipeline no hazardous materials are transported to or from the plant.
- The pipelines are used for transportation of chemicals with in the plant.
- All pipelines are over ground in the plant & all pipelines are painted periodically to avoid any rusting.
- The loaded tankers are parked in a specific area on site.

b) Handling of hazardous substances:

- All hazardous substances are handled by proper qualified persons only and with due care and precautions.
- Safety and firefighting equipment have been provided in all areas where such chemicals are handled.
- Training imparted to people involved in handling of such chemicals.
- SOPs are displayed at few operation points.
- Medical examination of all personnel involved in hazardous operations is carried out every six months.

c) Storage of hazardous substances:

- There are no hazardous chemicals stored at the factory as per the classification given in MSIHC Rule, 1989.
- Sulphur and Sulphuric Acid are the chemicals stored at the factory with certain degree of hazards.



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(Approval No. CPP 495726)
Valid upto- 28-12-2024

SAFETY AUDIT (IS-14489:2018) of Shubh Chemical & Organosys Pvt Ltd Village- Dhansri, Tehsil-Jansath, Muzaffarnagar 251314 (U.P)		
Ref No. BC/SAOPL/SA/24	MONTH / YEAR March/2024	Page 18

- Hazardous substances are stored with firefighting arrangements around. License from DM available for storing Sulphur.
- Gauges are provided on storage tanks.
- MSDS of hazardous chemicals available.

d) Spill control measures:

- Operations carried out under supervision. However spill controls exercised are manual.
- Regular manual cleaning with water carried out in case of minor spills.

e) Material Safety Data Sheet (MSDS):

Material Safety Data sheet of Sulphuric Acid/ Sulphur/ Sulphur di oxide are available.

f) Gas cylinders:

No gas cylinders used.

g) Labelling and colour coding:

- All storage vessels are marked with tank no, product and capacity.
- Various equipment also have suitable identification mark displayed.
- Labels provided on various items stored at stores.

h) Hazardous waste management:

- Factory is a zero-discharge factory
- Factory has an ETP with primary/ secondary and tertiary treatment.
- Treated effluent is used in gardening after correcting its pH.
- Stack height for Sulphur Tri Oxide absorption unit is as per Pollution Control Board guidelines.
- Necessary air pollution control equipment is provided to keep emission quality within prescribed limit.
- Ambient air quality is regularly checked and tested through MOEF approved laboratory.


Er. PANKAJ GOEL
NSC Certified Safety Auditor
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Valid upto- 28-12-2024

SAFETY AUDIT (IS-14489:2018) of Shubh Chemical & Organosys Pvt Ltd Village- Dhansri, Tehsil-Jansath, Muzaffarnagar 251314 (U.P)		
Ref No. BC/SAOPL/SA/24	MONTH / YEAR March/2024	Page 19

CHAPTER -6

FIRE AND EXPLOSION HAZARD

a) Organizational setup for firefighting:

Organizational set up for fire fighting is defined in On-site Emergency Pla.

b) Built in safety in civil design and construction:

The factory is divided into various sections with adequate separation distances. The administrative office is of class "A" construction with RCC columns 4 slabs and brick masonry walls.

Some work sheds have MS columns and ACC/GI sheet roofing. All the constructions are of non-combustible type.

Foundations of all storage tanks and equipment etc. are made of standard materials and designed in accordance to various standard engineering codes and standards.

Structural valid stability certificate is available and drawings approved by factories directorate.

c) Built in Safety in Electric Circuits and Equipment:

- Electric equipment provided are all as per standard engineering codes, standards and of adequate rating.
- All electric circuits are provided with modern protection equipment (switchgear) to cut-off electric circuits in case overload or faults etc.
- Electric equipment are bodily earthed.
- Earth pits have been provided. However the test record was not available.
- Proper ventilation system exists in MCC etc.


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Valid upto- 28-12-2024

SAFETY AUDIT (IS-14489:2018) of Shubh Chemical & Organosys Pvt Ltd Village- Dhansri, Tehsil-Jansath, Muzaffarnagar 251314 (U.P)		
Ref No. BC/SAOPL/SA/24	MONTH / YEAR March/2024	Page 20

- Cable route layout and line diagram of electric system is available.

d) Explosive/ Hazardous substances:

Following is the complete list of hazardous substance handled at factory with hazard ratings (NFPA):

S.No.	Name of chemical	NFPA Hazard classification		
		Toxicity	Flammability	Reactivity
1	Sulphur	2	1	0
2	Sulphuric Acid	3	0	2

These chemicals are however not classified as "hazardous" under MSIHC Rules, 1989.

High health hazard $N_h=3$ is reported for Sulphuric Acid and $N_h=2$ is reported for Sulphur; SOPs are in place for careful handling of these chemicals and operating staff use PPEs while handling these chemicals.

Reactivity hazard $N_r=2$ is reported for Sulphuric Acid. SOPs are in place for careful storage/ handling of Sulphuric Acid.

e) Fire safety in handling flammable and explosive materials:

Fire safety arrangements are provided at the factory in all operational areas including areas where hazardous substances are handled. Details given in items in subsequent paras.

f) Fire detection and alarm system:

SO₂ monitoring/ alarm system has been provided

g) Passive and active fire protection system &

h) Fixed fire extinguishing system &

i) Portable Fire Extinguishing System &

j) Firefighting equipment and facilities:



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Valid upto- 28-12-2024

SAFETY AUDIT (IS-14489:2018) of Shubh Chemical & Organosys Pvt Ltd Village- Dhansri, Tehsil-Jansath, Muzaffarnagar 251314 (U.P)		
Ref No. BC/SAOPL/SA/24	MONTH / YEAR March/2024	Page 21

The Safety and fire fighting arrangement available within the plant is as under:

S.No.	Item	Qty.
1	Water source	1 no tube well
2	Water storage	225 KL
3	Fire Pump- Electric	2 nos
4	Hose Reel	6
5	Hydrant points	7
6	Fire hoses	7
7	Nozzles	7
8	Fire Extinguisher ABC/CO ₂ /Foam	25
9	Localized fire alarm	6
10	Electric Hooter	1

Fire extinguishers/ hydrants etc are regularly checked/ tested.

k) Fire drill:

Fire drills are conducted at the factory quarterly:

l) Fire fighting training:

Fire fighting training is imparted to fire men, security staff and also to plant operating personnel.

m) Static electricity:

- All equipment generating static electricity have been identified and earthed/bonded.
- All pipelines are earthed


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Competent Person (PESO)
(Approval No. CPP 495726)
Valid upto- 28-12-2024

SAFETY AUDIT (IS-14489:2018) of Shubh Chemical & Organosys Pvt Ltd Village- Dhansri, Tehsil-Jansath, Muzaffarnagar 251314 (U.P)		
Ref No. BC/SAOPL/SA/24	MONTH / YEAR March/2024	Page 22

- External earthings are also provided at the time of product loading into tank trucks.


Er. PANKAJ GOEL
NSC Certified Safety Auditor
Competent Person (PESO)
Approval No. CPP 495726
Date: 28-12-2024

SAFETY AUDIT (IS-14489:2018)
of
Shubh Chemical & Organosys Pvt Ltd
Village- Dhansri, Tehsil-Jansath, Muzaffarnagar 251314 (U.P)

Ref No. BC/SAOPL/SA/24	MONTH / YEAR March/2024	Page 23
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Er. PANKAJ GOEL
NSC Certified Safety Auditor
Competent Person (PESO)
(Approval No. CPP 495726)
Valid upto- 28-12-2024

SAFETY AUDIT (IS-14489:2018) of Shubh Chemical & Organosys Pvt Ltd Village- Dhansri, Tehsil-Jansath, Muzaffarnagar 251314 (U.P)		
Ref No. BC/SAOPL/SA/24	MONTH / YEAR March/2024	Page 24

CHAPTER -7

INDUSTRIAL HYGIENE / OCCUPATIONAL HEALTH

a) Vibration, heat stress, Non-ionizing radiations, ventilation, illumination and noise

Vibration:

No abnormal vibrations observed in machinery at the factory. Suitable measures have been taken to keep these vibrations under control.

Heat stress:

No cases of heat strokes/heat cramps or frostbite reported. Gloves are available at the factory for use in area where higher temperature is likely.

Non-ionizing radiations:

No significant non-ionizing radiation (UV/Infrared/Microwave/Laser) is reported.

Ventilation:

Effective ventilation systems are provided in the working area. Almost in all working areas, natural ventilation system is provided.

Illuminations:

Effective illumination system (natural and electric lighting) system is provided in working areas, the workers do not feel any discomfort conditions of darkness. Illumination level more than 150 lux in all operating areas is maintained.

Noise:

There is no objectionable noise observed at plant premises.

b) Work place monitoring for hazardous chemicals:

The factory has a system to conduct air quality monitoring in and around the factory area to assess contents of chemicals/ gases escaping into atmosphere. Sampling and



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SAFETY AUDIT (IS-14489:2018) of Shubh Chemical & Organosys Pvt Ltd Village- Dhansri, Tehsil-Jansath, Muzaffarnagar 251314 (U.P)		
Ref No. BC/SAOPL/SA/24	MONTH / YEAR March/2024	Page 25

analysis is done as per IS 5182 and other applicable standards. Test reports are available and air contaminants found within permissible limits.

c) First aid facilities and occupational health centre (OHC):

First Aid boxes are provided at the factory

One number vehicle is available at the factory round the clock and in addition ambulance from govt/private hospitals can be called in case of major emergency.

d) Periodic medical examination:

Every employee at the factory is medically examined before employment and once in a year during employment.

Persons working in hazardous operations are medically examined once in 6 months.

Record of all such examinations is maintained.

e) Personal protective equipment and emergency equipment:

The factory has made the provision for the personnel protective equipment within the plant, which are regularly used by the workers and these can be useful in case of emergency are as under:

- Safety Helmet
- Safety goggles
- Acid proof jacket
- Cotton gloves
- 11 KV gloves
- Safety belt
- Gum Boot
- Safety shoes
- Safety shower/ eye wash


Er. PANKAJ GOEL
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Ref No. BC/SAOPL/SA/24	MONTH / YEAR March/2024	Page 26

- Etc.

f) Occupational disease:

Regular checks/ tests for occupational diseases are performed for in-service employees alongwith regular medical check-up.

All such medical records of employees are maintained.

All health screening examinations aim evaluation of general as well as occupational health status of employees. These examinations include screening and diagnostic tests as may be deemed necessary from the occupational exposure point of view. All the employees are encouraged to report any adverse symptoms immediately.

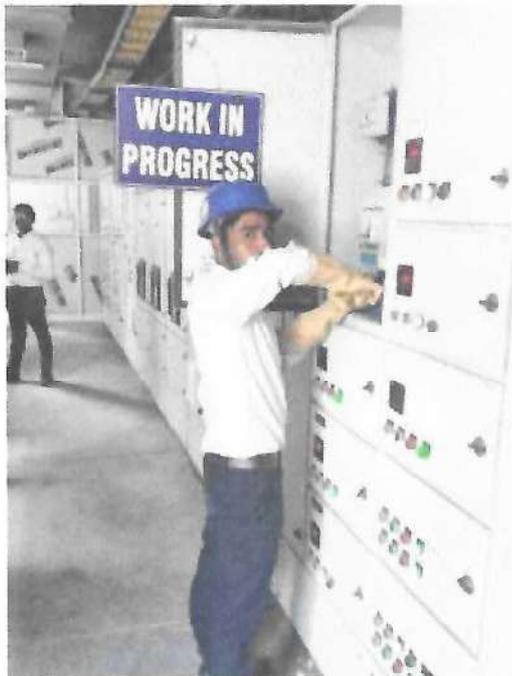

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SAFETY AUDIT (IS-14489:2018)
of
Shubh Chemical & Organosys Pvt Ltd
Village- Dhansri, Tehsil-Jansath, Muzaffarnagar 251314 (U.P)

Ref No.
BC/SAOPL/SA/24

MONTH / YEAR
March/2024

Page 27




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SAFETY AUDIT (IS-14489:2018) of Shubh Chemical & Organosys Pvt Ltd Village- Dhansri, Tehsil-Jansath, Muzaffarnagar 251314 (U.P)		
Ref No. BC/SAOPL/SA/24	MONTH / YEAR March/2024	Page 28

CHAPTER -8

ACCIDENT / INCIDENT REPORTING, INVESTIGATION AND ANALYSIS

- a) Accident reporting &
- b) Accident investigation &
- c) Analysis of accidents &
- d) Implementation of recommendations

Intimation about the accident is sent by concerned department to HR department. Root Cause Analysis of accident/ incident/ First Aid/ Near Miss/ Dangerous occurrence is carried out. Investigation is carried out by the management and remedial measures are taken to stop the re-occurrence in future.

All the accidents resulting in either minor or major injuries which have the potential causing human injury and / or property damage or fatality are reported and investigated. Implementation of recommendations are monitored by the management.

e) Reporting and investigation of near -miss incidents:

The near miss accidents are also investigated promptly and recommendations are given to all concerned for implementation to prevent recurrence of such incidents/ accidents.

The HR department maintain accident statistics and data.

No accident reported in last 12 months.


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Ref No. BC/SAOPL/SA/24	MONTH / YEAR March/2024	Page 29

CHAPTER -9

EMERGENCY PREPAREDNESS (ON-SITE / OFF SITE)

a) Site specific details:

Described in para 1.2 (Chapter 1).

b) Duties and responsibilities of key personnel:

Key personnel to work during emergency have been identified and duties assigned to them as enumerated in On-site Emergency Plan.

c) Identification of emergencies and accident scenario:

Various emergencies and Emergency scenario have been identified and available in detail in On-site Emergency Plan.

d) Declaration and termination of emergency

Emergency declaration and termination responsibility lies with Chief Incident Controller as defined in On-site Emergency Plan.

e) Resources-evacuation / transport

Resources for evacuation /transport have been listed in On-site Emergency Plan and responsibility assigned to Transport Coordinator.

f) Communication facilities:

- Mobile phones
- Internet
- Walkie Talkie
- Emergency Hooters

g) Medical care:

Described in chapter 3 (para i).


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Ref No. BC/SAOPL/SA/24	MONTH / YEAR March/2024	Page 30

h) Updating of emergency plan:

There is provision to update Emergency Plan after every 3 years.

i) Periodic drills / exercises:

Periodic drills are conducted quarterly. On-site drill conducted half yearly.

j) Training of plant personnel:

There is no separate training department but internal training in basic safety is imparted at the plant to employees including new entrants. Training record is maintained.

k) Public awareness program:

Not required being a small unit.

l) Mutual-aid program:

Not applicable

m) Emergency control center:

Emergency Control Room is situated at the administrative building.

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Ref No. BC/SAOPL/SA/24	MONTH / YEAR March/2024	Page 31

CHAPTER -10**SAFETY INSPECTION****a) Inspection program:**

Safety inspections conducted by the third party once in a year.

b) Safety Related Deficiency (SRD) Report:

All the safety activities including points related to safety deficiency are reported in all concerned.

c) Safety inspection records:

Records maintained.

d) Methodology and inspection team:

Inspected by external agency as per IS 14489

e) Compliance of recommendations:

Action plan for implementation of audit points is drawn and progress regularly monitored at appropriate levels at the factory.



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Ref No. BC/SAOPL/SA/24	MONTH / YEAR March/2024	Page 32

CHAPTER -11

RECORDS EXAMINED DURING THE SAFETY AUDIT:

S.No.	Item	Status
1	Safety, Health & Environment Policy	Available
2	Safety organizations chart	Available
3	Training records on safety fire	Available
4	Record of plant safety inspections	Available
5	Accident investigations reports	Available
6	Accidents and dangerous occurrences-statistics and analysis	Available
7	Record of tests and examinations of equipment and structures as per status	Available
8	Safe operating procedure for various operations	Available
9	Record of work permits	Available
10	Record of monitoring of ambient air quality	Available
11	Maintenance and testing records of firefighting equipment	Available
12	Medical records of employees	Available
13	Material safety data sheets	Available
14	On-site emergency plans and record of Mock Drills	Available
15	Records of waste disposal	Available


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Ref No. BC/SAOPL/SA/24	MONTH / YEAR March/2024	Page 33

16	Records of effluent discharges to the environment	Available
17	Minutes of safety committee meetings.	Available
18	Approval of layout and other approval from statutory authorities	Available.
19	Records of any modifications carried out in plant or process	Available
20	Maintenance procedure records	Available
21	Calibration and testing records	Available
22	Shut down maintenance procedures	Available
23	In services inspections manuals, records including that of materials handling	Available
24	Safety budget	Available
25	Electric earth pit test report	Available

Pankaj Goel
19/3/24

Er. PANKAJ GOEL
NSC Certified Safety Auditor
Competent Person (PESO)
(Approval No. CPP 495726)
Valid upto- 28-12-2024

Pankaj Goel
Signature

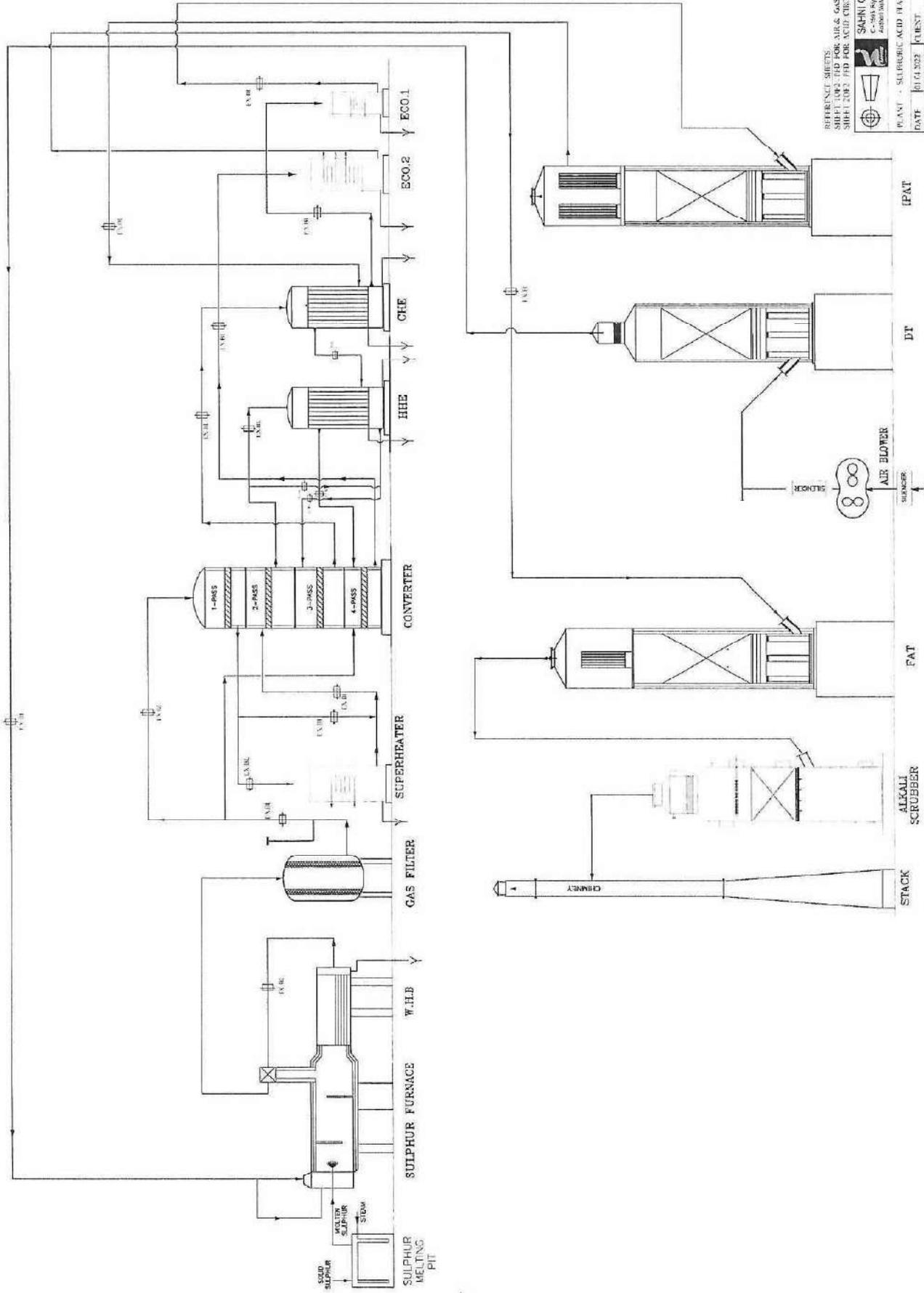


SAFETY AUDIT (IS-14489:2018) of Shubh Chemical & Organosys Pvt Ltd Village- Dhansri, Tehsil-Jansath, Muzaffarnagar 251314 (U.P)		
Ref No. BC/SAOPL/SA/24	MONTH / YEAR March/2024	Page 34

Annexure

- Annexure 1 : Process Flow Diagram
- Annexure 2 : CCA from Pollution department
- Annexure 3 : Factories license
- Annexure 4 : NOC from Fire department
- Annexure 5 : W.C. Insurance Policy
- Annexure 6 : Sulphur license
- Annexure 7 : Boiler steaming permissions
- Annexure 8 : Ambient Air Quality Report
- Annexure 9 : Stack Emission Report

Process Flow Diagram



REFERENCE SHEETS:
 SHEET NO. 100 FOR AIR & GAS CIRCULATION PLANT
 SHEET NO. 200 FOR ACID CIRCULATION PLANT

SABHI CHEMPANT PVT. LTD.
 100, Industrial Estate, Sector 10, Faridkot, Punjab

PLANT - SULPHURIC ACID PLANT
 DATE - 10/11/2022
 DESIGN - J.P.
 CHECKED BY -
 SHEET - 1 OF 2

DESIGNER	DATE	PROJECT
CHECKED BY	10/11/2022	SULPHURIC ACID PLANT
SHEET	1 OF 2	FOR AIR & GAS CIRCULATION PLANT
REV		
NO.		



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

154496/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAGAR/2022 Date: 06/05/2022

To,

M/s

SHUBH CHEMICAL AND ORGANOSYS PVT LTD

Vill Dhansri Tehsil Jansath Muzaffarnagar UP, MUZAFFAR NAGAR, 251314

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

Consent No-15855620 Date-06/05/2022

CCA is hereby granted to **SHUBH CHEMICAL AND ORGANOSYS PVT LTD** located at **Vill Dhansri Tehsil Jansath Muzaffarnagar UP, MUZAFFAR NAGAR, 251314**. subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **SHUBH CHEMICAL AND ORGANOSYS PVT LTD** granted for the period from **06/05/2022 to 31/12/2024** and valid for manufacturing of following products with **Capital Investment/Net Assets Values 1875.00 Lakhs**

S No	Product	Quantity	Unit
1	Sulphuric Acid (98%) -125 MT/Day	125	Metric Tonnes/Day

2. Specific Conditions under Water Act :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility and discharge point
Domestic	2.0 KLD	Septic Tank
Industrial	3.0 KLD	ETP

(ii) **Trade Effluent Treatment and Disposal** :-The applicant shall operate **Effluent Treatment Plant** consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

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Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	pH	AS PER E(P) RULES, 1986
2	BOD	AS PER E(P) RULES, 1986
3	COD	AS PER E(P) RULES, 1986
4	TOTAL SOLIDS	AS PER E(P) RULES, 1986
5	DISSOLVED SOLIDS	AS PER E(P) RULES, 1986

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening and the same shall be maintained continuously so as to achieve the quality of the treated effluent to the following standards.

S No.	Parameters	Standards
-------	------------	-----------

3. Conditions under Air Act :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	STACK FOR SULPHUR TRIOXIDE, ABSORPTION UNIT	HEAT	01	Particulate Matter	50 METER STACK HEIGHT FROM GROUND LEVEL
2	1 X 55 KVA DG SET	DIE	01	Sulphur Dioxide	AS PER E(P) RULES, 1986

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	01	Particulate Matter	AS PER E(P) RULES, 1986
2	01	Sulphur Dioxide	AS PER E(P) RULES, 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

dispatched immediately

ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

(iii) The unit will not use any type of restricted fuel.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

6. Compulsory documents to be submitted by the Industry/Unit :-

(i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.

(ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.

8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

10. In compliance to the G.O dated 1011/81-7-2021-09 (Writ)/2016 dt.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent shall be revoked by the Board.

11. The industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO shall be revoked.

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Chief Environmental Officer (Circle 3)

Copy to:

Regional Officer, U.P. Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate.

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Date: 2022.05.12 16:09:31 +05'30'

Chief Environmental Officer (Circle 3)

Annexure

Specific Conditions

- 1- This CTO is valid for production Sulphuric Acid (98%)-125 MT/Day by using Sulphur Powder- 42 MT/Day and Vandadium Pentoxide (Catalyst) as raw material.
- 2- The industry will comply the condition of NOC issued to unit by SGWD for abstraction of Ground Water.
- 3- The Unit shall submit Bank guarantee of Rs. 1,00,000/- for establishment of Miyawaki Forest as per the GO No. 1011/81-7-2021-09(writ)/2016, dated-13.10.2021 of Department of Environment, Forest and Climate Change within a month from the date of issue of this order with the proposal for proposed plantation.
- 4- Unit must installed STP for treatment of domestic effluent and submit compliance in the Board within a Month.
- 5- The unit shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
- 6- The Unit shall install Piezometer for measurement of ground water level and the data generated from Piezometer will be provided to the SPCB on monthly basis.
- 7- Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
- 8- The unit shall submit the audited balance sheet for the current year and the details of fees deposited during last three years within a month.
- 9- Industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
- 10- Industry shall comply with various provisions of Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
- 11- If UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period.
- 12- Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.
- 13- The discharge norms must confirm as per the notification no G.S.R. 35 (E) dated: 15.01.2016 of MoEF&CC.
- 14- Unit shall identify recipient drains/ rivulets and their u/s & d/s location in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.
- 15- No treated effluent shall be discharge outside the factory premises.
- 16- Industry shall submit Onsite Disaster Management Plan within 6 month to the Board approved from the competent authority.
- 17- Unit shall ensure the installation and connectivity of the installed online effluent monitoring system to the servers of CPCB and UPPCB.
- 18- Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended, Air (Prevention and Control of Pollution) Act 1981 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.
- 19- Unit shall submit treated effluent monitoring report of ground water quality of premises as well as of the irrigated area done by MoEF & CC/UPPCB approved laboratory in every 3 months.
- 20- This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.
- 21- The industry shall also explore treated effluent re-cycle mechanism in furtherance to the application of

treated effluent on land as a significant alternative mode of re-cycle. This step shall in turn reduce hydraulic loading of effluent discharge as well as shall eliminate extraneous treated effluent discharge possibility elsewhere.

22- The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.

23- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/ plant machinery failing which consent would be deemed void.

24- Industry shall install at sufficient height from the ground level Open to Network HD PTZ rotation Camera at the Inlet, Aeration tank, Secondary Clarifier and outlet of Effluent treatment plants for On Line Monitoring and its URL and password shall be provided to the UPPCB control room.

25- Unit shall abide by directions given by Commission for Air Quality Management in National Capital Region and Adjoining Areas.

26- Unit shall submit emission monitoring report of the stack of air polluting sources and ambient air monitoring of the premises done by MoEF&CC and UPPCB approved laboratory within 01 Month.

27- The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

28- Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.

29- The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order.

30- Industry shall submit emission monitoring reports of all stacks and ambient air quality from MOEF&CC/UPPCB accredited Laboratory on quarterly basis to the Board.

31- In compliance with the Hon'ble Supreme Court order passed in W.P. (civil) No. 13029/1985 M.C. Mehta Vs. Union of India and ors. the use of Pet coke and furnace oil is prohibited.

32- Unit shall ensure the installation and connectivity of Online Emission Monitoring System at the stack of air polluting sources and ensure the connectivity with the servers of CPCB and UPPCB.

33- The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.

General Conditions:-

The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UEPPCB.

1. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
2. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
3. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
4. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
5. The industry shall provide uninterrupted entry to the STPs/ETPs inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
6. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
7. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected

to it shall be stopped with immediate effect.

8. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

9. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

10. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

11. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

12. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.

13. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.

14. It is the duty of the authorized person to take prior permission of the Board to close down the facility.

15. The authorization is valid for temporary storage of Hazardous Waste within premises only.

16. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises

17. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.

18. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.

19. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.

20. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.

21. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.

22. The storage area should be fenced properly and Sign/Notice Board indicating '½ Danger ½ and '½ Hazardous ½ shall be displayed at appropriate position both in Hindi and English.

23. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.

24. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

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Chief Environmental Officer (Circle 3)



Labour Department, Uttar Pradesh

LICENCE UNDER
SECTION 6 OF
THE FACTORIES ACT, 1948
FORM No. 3
[RULE 7, (1)]

(Registration and Licence to Work a Factory.)

Registration No:- **UPFA2000228**
Old Registration No:-
Date Of Issue **06/05/2023**

Licence is hereby granted to **Ankur Rathi** valid only for the premises described below for use as factory employing not more than **50** persons on any one day during the year and using motive power not exceeding **2000** H.P. subject to the provisions of the Factory Act, 1948, and the rules made thereunder.

This licence shall remain in force till **13/05/2024**, unless further renewed.

Description of the Licenced Premises

The licenced Premises shown on plan no. **SPR00012197** dated **14/05/2022** are situated in **SHUBH CHEMICALS AND ORGANOSYS PVT LTD, KH NO-1161/2 VILLAGE-DHANSRI, JANSBAT, MUZAFFAR NAGAR, 251314**, District :- **Muzaffarnagar** and consist of the buildings shown on approved site plan.

Validity

Valid From	Valid Till	Fee
14/05/2023	13/05/2024	7500.00

Issued on the behalf of the Director of Factories, Uttar Pradesh

Note:

1. This is a computer generated licence, hence, no signature is required.
2. This licence may be verified from the website of the Labour Department, Govt. of UP - www.uplabour.gov.in
3. This licence is issued solely on the basis of the information submitted by the applicant. The Labour Department does not undertake responsibility for the correctness of the information contained herein.
4. This license shall remain in force subject to validity of NOC from Fire Deptt. and U.P. Pollution Control Board during the entire period of this license.
5. For Major Accident Hazardous Factories, renewed license shall remain valid till as per validity of Safety Audit Report.

अग्नि सुरक्षा प्रमाणपत्र (पूर्णता (कम्प्लीशन) अनापत्ति प्रमाणपत्र)

पूआईडी संख्या: UPFS/2021/30618/MZN/MUZAFFARNAGAR/278/JD

दिनांक: 12-05-2022

प्रमाणित किया जाता है कि मैसर्स SHUBH CHEMICAL AND ORGANOSYS PVT LTD (भवन/प्रतिष्ठान का नाम)पता 1161,VILLAGE-DHANSRI,MUZAFFARNAGAR तहसील - JANSATH, प्लाट एरिया 5826.43 sq.mt , कुल कवर्ड एरिया 707.67 (वर्ग मीटर), ब्लॉकों की संख्या - 1 जिसमें

ब्लॉक/टावर	प्रत्येक ब्लॉक में तलों की संख्या	बेसमेन्ट की संख्या	ऊँचाई
SHUBH CHEMICAL AND ORGANOSYS PVT LTD	1	0	15.00 mt.

है। भवन का अधिभोग मैसर्स SHUBH CHEMICAL AND ORGANOSYS PVT LTD द्वारा किया जा रहा है। इनके द्वारा भवन में अग्नि निवारण एवं अग्नि सुरक्षा व्यवस्थाएं, एन0बी0सी0 एवं तत्संबंधी भारतीय मानक ब्यूरो के आई0एस0 के अनुसार भवन में स्थापित करायी गयी व्यवस्थाओं का निरीक्षण मुख्य अग्निशमन अधिकारी द्वारा दिनांक 13-05-2022 को भवन स्वामी/भवन स्वामी के प्रतिनिधि श्री ANSHUL KALRA के साथ किया गया। भवन में अधिस्थापित अग्नि सुरक्षा व्यवस्थाएं मानकों के अनुसार अधिस्थापित पायी गयी। अतः प्रशस्त भवन को अग्नि सुरक्षा प्रमाणपत्र (फायर सेफ्टी सर्टिफिकेट) एन0बी0सी0 की अधिभोग श्रेणी Industrial के अन्तर्गत वेधता तिथि 16-05-2022 से 15-05-2025 तक 3 वर्षों के लिए इस शर्त के साथ निर्गत किया जा रहा है कि भवन में नियमानुसार स्थापित सभी अग्निशमन व्यवस्थाओं का अनुरक्षण करते हुए क्रियाशील बनाये रखा जायेगा। भवन में स्थापित की गयी अग्निशमन व्यवस्थाओं में पायी गयी कमी के कारण किसी भी घटना के लिए मैसर्स SHUBH CHEMICAL AND ORGANOSYS PVT LTD अधिभोगी पूर्ण रूप से जिम्मेदार होगा/होगें। निर्गत अग्नि सुरक्षा प्रमाणपत्र का नवीनीकरण निर्धारित समयावधि के अन्दर न कराये जाने पर निर्गत अग्नि सुरक्षा प्रमाणपत्र स्वतः ही निरस्त मान लिया जायेगा, जिसके लिए मैसर्स SHUBH CHEMICAL AND ORGANOSYS PVT LTD अधिभोगी पूर्ण रूप से जिम्मेदार होगा/होगें।

Note : in view of fso, cfo and dd report noc is being approved

"यह प्रमाण-पत्र आपके द्वारा प्रस्तुत अभिलेखों, सूचनाओं के आधार पर निर्गत किया जा रहा है। इनके असत्य पाए जाने पर निर्गत प्रमाण-पत्र मान्य नहीं होगा। यह प्रमाण-पत्र भूमि / भवन के स्वामित्व / अधिभोग को प्रमाणित नहीं करता है।"

हस्ताक्षर (निर्गमन अधिकारी)

Digitally Signed By
(AMAN SHARMA)

[6F3173ACF12828486601D36130C6B4188B05EE040]

16-05-2022

निर्गत किये जाने का दिनांक : 16-05-2022
स्थान : LUCKNOW

THE NEW INDIA ASSURANCE CO. LTD.
(Government of India Undertaking)



POLICY SCHEDULE FOR EMPLOYEES COMPENSATION INSURANCE

UIN NUMBER - IRDAN190P0077100001

Insured's Name	: SUBH CHEMICALS AND ORGANOSYS PVT. LTD.		
Insured's Details		Issuing Office Details	
Customer ID	: PO94522599	Office Code	: MUZZARFARNAGAR (340700)
Address	: VILL. - DHANSRI, TEHSIL- JANSAT, MUZAFFARNAGAR MUZAFFARNAGAR ,UTTAR PRADESH, 251314	Address	: 1ST FLOOR, TOWN HALL ROAD OPPOSITE PEACE LIBRARY MUZAFFARNAGAR,251001
Phone No	: XXXXXX0681	Phone No	: 01312437342 / 01312437320
E-mail/Fax	: jagdeep4@gmail.com, /	E-mail/Fax	: nia.340700@newindia.co.in /
PAN No	:	S.Tax Regn. No	: AAACN4165CST178
GSTIN/UIN	: 09ABECS6849K1ZM / NA	GSTIN	: 09AAACN4165C4ZM
		SAC	: 997139 (Other non-life insurance services excl RI)

Policy Details			
Policy Number	: 34070036230100000016	Business Source Code	
Period of Insurance	: From: 01/11/2023 12:00:01 AM To: 31/10/2024 11:59:59 PM	Dev.Off level./Broker/Corp. Agent/Web Aggregator/CPSC User	: DIRECT BUSINESS - (1D7842442)
Date of Proposal	: 01-Nov-23	Agent/Bancassurance/S pecified Person	: Mr. HARISH MISHRA (NIAAG00165923) HARISH MISHRA (SI00258478)
Prev. Policy no.	: 34070036220100000028	Phone No	: 9627644843 / NA
Client Type	: Corporate	E-mail/Fax	: MHARISH824@GMAIL.COM, / /

Premium(₹)	GST(₹)	Total (₹)	Total (₹ in words)	Receipt No. & Date
23,903	4,302	28,205	RUPEES TWENTY-EIGHT THOUSAND TWO HUNDRED FIVE ONLY	3407008123000000409 7 - 30/10/23

Details of Employees with monthly wages upto ₹ 15000:

Categories	Sub Categories	No of Employee	Cash Total Wages
Chemical Works	ALL STAFF (STOREKEEPER 1,FITTER 2, OPRATER 2, SHIFT INCHARGE 4 , ELECTRICIAN 1, MANT. INCH. 1 ,BOILER ATTENDENT 2 , CLERCK 1, MANAGER 1 & ACCOUNTAT 1)	16	2880000

Details of Employees with monthly wages above ₹ 15000:

Categories	Sub Categories	No of Employee	Cash Total Wages
Chemical Works	ALL STAFF(STOREKEEPER 1,FITTER 2, OPRATER 2, SHIFT INCHARGE 4 , ELECTRICIAN 1, MANT. INCH. 1 ,BOILER ATTENDENT 2 , CLERCK 1, MANAGER 1 & ACCOUNTAT 1)	16	3272400
Trade Description	Particular of Works	Location Details	Included All Sub - Contractors
CHEMICAL FACTORY	CHEMICAL FACTORY	JANSAT MUZAFFARNAGAR	

Contractor/Sub-Contractor Details:



Serial No	Name of Contractor	Description	Categorie	No. of Workers			Amount Wages
				Skilled	Unskilled	Others	

Extensions under the Policy Cover

Name of the Extension	Sub Limit of the Extension	Deductibles of the Extension
Medical Extension	₹100000	NA
Special Conditions	NA	

Special Exclusions	NA
Special Excess/Deductible	NA

The Policy shall be subject to EMPLOYEES COMPENSATION INSURANCE Policy clauses attached herewith.

Clauses	Description
---------	-------------

Premium and GST Details

	Rate of Tax	Amount in INR
Premium		₹ 23,903
SGST	9	2151
CGST	9	2151
IGST	0	0

In witness whereof the undersigned being duly authorised by the Insurers and on behalf of the Insurers has (have) hereunder set his (their) hand(s) on this 30th day of October, 2023.

For and on behalf of

The New India Assurance Company Limited

Date of Issue: 30/10/2023

Duly Constituted Attorney(s)

Stamp Duty under the Policy is ₹

Mudrank _____ Dt. _____ consolidated Stamp Fees Paid by Pay Order Number _____ vide receipt number _____ dt. _____.

We hereby declare that though our aggregate turnover in any preceding financial year from 2017-18 onwards is more than the aggregate turnover notified under sub-rule (4) of rule 48, we are not required to prepare an invoice in terms of the provisions of the said sub-rule.

Tax Invoice No : 34070023E0005655

IRDA Registration Number: 190
NIA PAN NUMBER: AAACN4165C



**Uttar Pradesh Boiler Inspection Department
Certificate for Use of Boiler
(Regulation 389)**

From:
Assistant/Deputy/Director of Boilers,
U.P. Kanpur

To,
The Boiler Owner
Registry No: UP/E-642 &
UP/E-650
M/s SubhChemical &
Organosys Pvt. Ltd.,
Vill-Dharan, Jansath,
Muzaffarnagar
Date: 05.11.2022

You are allowed to work the above noted Boiler under the provisions of section 8 of THE BOILER ACT (V of 1923), at the maximum working pressure of 52.3^*Kg/cm^2 from 25.05.2022 to 24.05.2024.

* Fifty Two Point Three.

Remarks/Conditions:

1. Issued on satisfactory Steam Test

Randhir Kumar Parbey
Asst./Dy/ Director of Boilers, U.P.
Kanpur

(See Reverse for Conditions)

Instructions to contain spread of COVID-19

1. Use of mask, gloves, helmet, shoes, goggles etc. is mandatory for boiler operation and maintenance staff.
2. Adequate arrangements shall be provided for temperature screening at Boiler premises.
3. Adequate facility for sanitizers/soap shall be made available at Boiler premises.
4. Social distancing to be ensured at boiler premises.
5. Use of Aarogya Setu App is mandatory for all staff working at Boiler premises.
6. Boiler premises shall be sanitized time to time.
7. There should be strict ban on chewing of gulka, tobacco etc. at Boiler premises, also spitting is strictly prohibited and punishable with fine as per government order.
8. Medical insurance for all staff working at Boiler premises is mandatory.
9. All other instructions/advisories issued from time to time by Central/State Government to contain spread of COVID-19 shall be strictly followed.
10. Intensive communication and training on good hygiene practices shall be taken up.



TEST REPORT

Ambient Air Quality Monitoring

Test Report No. : EKO/E-616/050324

Issue Date : 09/03/2024

Issued To

: SHUBH CHEMICALS & ORGANOSYS PVT LTD.,
KHASRA NO-1161-1162, VILL-DHANSARI,
DISTT.-MUZAFFARNAGAR, U.P.

Sample Description	: Ambient Air
Sample Drawn on	: 04/03/2024 To 05/03/2024
Sample Drawn by	: EPEPL (Mr. Deepak Yadav)
Sample Received on	: 05/03/2024
Sampling Location	: 150 Metter (South Side)
Sampling Time	: 24.0 Hrs.
Sampling Plan & Procedure	: SOP-AAQ/15
Analysis Duration	: 05/03/2024 To 09/03/2024
Ambient Temperature (°C)	: 24.0
Average Flow Rate of SPM (m ³ /min.)	: 1.1
Average Flow Rate of Gases (lpm)	: 1.0
Weather Conditions	: Clear
Remark (if any)	: Lat - 29.350093°, Long - 77.874158°

RESULTS

S. No.	Parameters	Test Methods	Results	Units	Limits as per CPCB Notification, 18th Nov 2009
1	Particulate Matter (PM10)	IS: 5182 (P-23)	98.5	µg/m ³	100.0
2	Particulate Matter (PM2.5)	IS: 5182 (P-24)	57.4	µg/m ³	60.0
3	Sulphur Dioxide (as SO ₂)	IS: 5182 (P-2)	12.5	µg/m ³	80.0
4	Nitrogen Dioxide (as NO ₂)	IS: 5182 (P-6)	28.6	µg/m ³	80.0
5	Carbon Monoxide (as CO)	IS: 5182 (P-10)	1.18	mg/m ³	4.0
6	Lead (as Pb)	IS 5182 (P-22)	<0.1	µg/m ³	1.0
7	Nickel (as Ni)	IS: 5182 (P-26)	<15.0	ng/m ³	20.0
8	Arsenic (as As)	EKO/CHEM/SOP/AAQ-02	<5.0	ng/m ³	6.0
9	Ozone (as O ₃)	IS: 5182 (P-9)	<10.0	µg/m ³	180.0
10	Ammonia (as NH ₃)	IS: 5182 (P-25)	<20.0	µg/m ³	400.0
11	Benzene (as C ₆ H ₆)	IS: 5182 (P-11)	<1.0	µg/m ³	5.0
12	Benzo(alpha) Pyrine-Particulate Phase Only	IS 5182 (P-12)	<1.0	ng/m ³	1.0

Notes :

- The results given above are related to the tested sample, for various parameters, as observed at the time of at the time of Sampling. The customer asked for the above tests only.
- This test report will not be generated again, either wholly or in part, without prior written permission of the Laboratory.
- The test samples will be disposed off after 15 days from the date of issue of test report, unless until specified by the customer. Sample received for biological tests will be destroyed after 7 days from the date of issue of test report.
- Responsibility of the Laboratory is limited to the invoiced amount only.

**** End of Report ****

For EKO PRO ENGINEERS PVT. LTD.
PURNIMA CHAUHAN
TECHNICAL MANAGER
(Authorised Signatory)

279

ITS TESTING LABORATORY PRIVATE LIMITED

Laboratory: A-114, Sector-80, Phase-II Noida, Gautam Budh Nagar - 201305, (U.P.)

(An ISO 9001: 2015, ISO 14001:2015 & ISO 45001:2018 Certified Laboratory)

Website: www.itslab.in, Email: itrlclab@gmail.com, info@itslab.in, contact@itslab.in

+91 9911659800, 9305780312, 09958849764



Report Code: SE-230224-27, Page- 1 of 2

TEST REPORT**Stack Emission Report**

Report Code: SE-230224-27

Issue Date: 28/02/2024

Issued To: M/S. Subh Chemicals & Organosys Pvt. Ltd.

Kh. No.- 1161, 1162, Vill – Dhansri, Tehsil- Jansath, Distt- Muzaffarnagar, U.P.- 251314

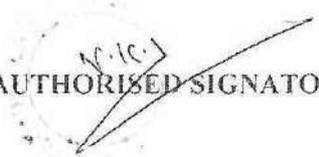
SAMPLING & ANALYSIS DATA

Sample Drawn on : 22/02/2024
 Sample Drawn By : ITS Representative
 Sample Description : Stack Emission
 Sampling Time : 30 minutes
 Sampling Plan & Procedure : SOP/SE/09
 Sample Received Date : 23/02/2024
 Analysis Duration : 23/02/2024 To 28/02/2024
 Ambient Temperature (°C) : 25.0
 Source of Emission : Stack Attached to SAP
 Capacity : 125 TPD*
 Type of Fuel used : Sulphur
 Normal Operation Schedule : 24 Hrs
 Type of Stack : Metal circular
 Stack Height (from Ground) : 50 Mtrs
 Stack Dia (at sampling point) : 800 mm
 Stack Temperature (°C) : 86
 Flue Gas velocity (Mtr/Sec) : 7.19
 Pollution Control Device (If Any) : Alkali Scrubber

TEST RESULT

S. No.	Parameter	Test Method	Test Results	Specification	Unit
I.	Sulphur dioxide (as SO ₂)	IS:11255(Part-2)	1290	1370	mg/Nm ³


 CHECKED BY


 AUTHORISED SIGNATORY
**Terms & Conditions :**

1. Test reports are valid only for the samples tested in our laboratory. 2. Samples will destroyed as per quality policy.
3. Any complaints about the report should be communicated in writing within 7 days.
4. Total liability of our laboratory is limited to invoiced amount.



ITS TESTING LABORATORY PRIVATE LIMITED

Laboratory: A-114, Sector-80, Phase-II Noida, Gautam Budh Nagar - 201305, (U.P.)

(An ISO 9001:2015, ISO 14001:2015 & ISO 45001:2018 Certified Laboratory)

Website: www.itslab.in, Email: itrelab@gmail.com, info@itslab.in, contact@itslab.in

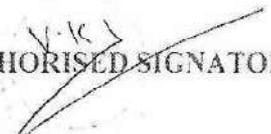
+91 9911659800, 9305780312, 09958849764

Report Code: SE-230224-27, Page- 2 of 2

2.	Acid Mist	USEPA	75	90	mg/Nm ³
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Note:- *Current Load of plant is 118 TPD


CHECKED BY


AUTHORISED SIGNATORY

Terms & Conditions :

1. Test reports are valid only for the samples tested in our laboratory. 2. Samples will destroyed as per quality policy.
3. Any complaints about the report should be communicated in writing within 7 days.
4. Total liability of our laboratory is limited to invoiced amount.

NEW INDIA ASSURANCE CO. LTD.
(Government of India Undertaking)



POLICY SCHEDULE FOR PUBLIC LIABILITY (Act Only) INSURANCE

UIN NUMBER - IRDAN190P0076100001

Insured's Name	: SUBH CHEMICALS AND ORGANOSYS PVT. LTD.		
Insured's Details		Issuing Office Details	
Customer ID	: PO94522599	Office Code	: MUZZARFARNAGAR (340700)
Address	: VILL. - DHANSRI, TEHSIL- JANSI IAT, MUZAFFARNAGAR MUZAFFARNAGAR, UTTAR PRADESH, 251314	Address	: 1ST FLOOR, TOWN HALL ROAD OPPOSITE PEACE LIBRARY MUZAFFARNAGAR, 251001
Phone No	: XXXXXX0681	Phone No	: 01312437342 / 01312437320
E-mail/Fax	: jagdeep4@gmail.com, /	E-mail/Fax	: nia.340700@newindia.co.in /
PAN No	:	S.Tax Regn. No	: AAACN4165CST178
GSTIN/UIN	: 09ABECS6849K1ZM / NA	GSTIN	: 09AAACN4165C4ZM
		SAC	: 997139 (Other non-life insurance services excl RI)

Policy Details			
Policy Number	: 34070036243300000001	Business Source Code	
Period of Insurance	: From: 05/04/2024 02:33:42 PM To: 04/04/2025 11:59:59 PM	Dev.Off. level/Broker/Corp. Agent/Web Aggregator/CPSC User	: DIRECT BUSINESS - (1D7842442)
Date of Proposal	: 05-Apr-24	Agent/Bancassurance/S pecified Person	: Mr. JAGDISH CHANDRA MISHRA (NIA1D7840676) AGENT_SITE_92084 (1D7843829)
Prev. Policy no.	:	Phone No	: 01312411894, 9837140212 / NA
Client Type	: Corporate	E-mail/Fax	: mmishirajagdish777@gmail.com, / /

Premium(₹)	ERF Premium(₹)	GST(₹)	Total (₹)	Total (₹ in words)	Receipt No. & Date
15160	15160	2,728	33,048	RUPEES THIRTY-THREE THOUSAND FORTY- EIGHT ONLY	3407008124000000013 3 - 05/04/24

Details of risk covered under current year policy:

Retroactive Date	Paid Up Capital	No Of Locations Involved	AOA	AOA:AOY	AOY	Annual Turnover - Previous Year	Annual Turnover - Proposed Year	Deductibles	No of workmen	No of Other Employee
05/04/2024	<= 15 Crore	1	10000000	1:1	10000000	29000000	30000000	60	0	0

Retroactive Dates

Retroactive Date Details	Date	Paid Up Capital	No Of Locations Involved	AOA	AOA:AOY	AOY	Annual Turnover - Previous Year	Annual Turnover - Proposed Year	Deductibles	No of workmen	No of Other Employee
RETROACTIVE DATE 1	05/04/2024	<=15Crore	1	10000000	1.1	10000000	29000000	30000000	60	0	0

RETRO-DATE IS SUBJECT TO LESSER OF LIMITS - NARROWER OF COVER.

Extensions under the Policy

Name of the Extension	Sub Limit of the Extension	Deductibles of the Extension
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Signature Not
Verified
Digitally signed
by DHIRAJ
KUMAR
Date: 2024.04.05
16:05:02 +IST

Policy No. : 34070036243300000001 Document generated by 20927 at 05/04/2024 16:04:59 Hours.

Regd. & Head Office: New India Assurance Bldg., 87 M.G. Road, Fort, Mumbai - 400 001. TOLL FREE No. 1 800 209 1415.

THE NEW INDIA ASSURANCE CO. LTD.
(Government of India Undertaking)



Special Conditions	NA	
	NA	
Special Exclusions	NA	
Special Excess/Deductible	0	
Retroactive Dates	Date	
Retroactive date	05/04/2024	

The Policy shall be subject to PUBLIC LIABILITY (Act Only) INSURANCE Policy clauses attached herewith.

Clauses	Description		
Premium and GST Details			
	Rate of Tax	Amount in INR	
Premium		₹	30,320
SGST	9		1364
CGST	9		1364
IGST	0		0

In witness whereof the undersigned being duly authorised by the Insurers and on behalf of the Insurers has (have) hereunder set his (their) hand(s) on this 05th day of April, 2024.

For and on behalf of
The New India Assurance Company Limited

Date of Issue: 05/04/2024

Duly Constituted Attorney(s)

Stamp Duty under the Policy is ₹1

Mudrank _____ Dt. _____ consolidated Stamp Fees Paid by Pay Order Number _____ vide receipt number _____ dt. _____.

We hereby declare that though our aggregate turnover in any preceding financial year from 2017-18 onwards is more than the aggregate turnover notified under sub-rule (4) of rule 48, we are not required to prepare an invoice in terms of the provisions of the said sub-rule.

Tax Invoice No : 34070024P0000172

IRDA Registration Number: 190
NIA PAN NUMBER: AAACN4165C

Photograph of E.T.P.





REGIONAL LABORATORY MuzaffarNagar
UTTAR PRADESH POLLUTION CONTROL BOARD
Kamal Cinema Building, Railway Road, Muzaffarnagar

TEST REPORT: WASTE WATER LABORATORY

Ref No: 25928868/MuzaffarNagar/2024

Date: 23/04/2024

- 1- Name of Industry: SHUBH CHEMICAL AND ORGANOSYS PVT LTD, Khasra No. 1161, 1162 Village Dhansri
- 2- Address of Industry: Khasra No. 1161, 1162 Village Dhansri
- 3- District: Muzaffarnagar
- 4- Description about sampling point: Final Outlet from Neutralization Tank (After PSF & ACF)
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: (1)Imraan Ali;A.E.E (2)Maneesh Kumar;J.R.F
- 7- Colour and Odour: Colourless No Specific
- 8- Quantity and Packing: 2.0 Ltrs PVC
- 9- Date of Sample Collection: 20/04/2024
- 10- Analysis Indented by: RO MuzaffarNagar
- 11- Date of sample receipt in Lab: 20/04/2024

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH, APHA 24th Ed. 4500B: 2023	-	8.4	--	02-12
Suspended Solids, APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	38	--	10-20000 mg/l
Dissolved Solids, APHA 24th Ed. 2540 C Total Dissolved Solids dried at 180 °C 2023	mg/l	1480	--	10- 50000 mg/l
Total Solids, APHA 24th Ed.2540 B: 2023	mg/l	1518	--	10- 50000 mg/l
BOD, APHA 24th Ed. 3 day 27 °C IS 3025 (Part 44): 1993 Bio 2023	mg/l	20.0	--	1.0 -50000 mg/l
COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	156	--	5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI). The Environment (Protection) Rules, 1986 source: www.epcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

*Non-NABL Parameters.

Note : 1 The results in the Test Report relate only to the items tested: 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Remark: At the time of inspection industry found operational.

Analysed by-
[Diwakar Dev Gahlot(JRF)]

Authorized by

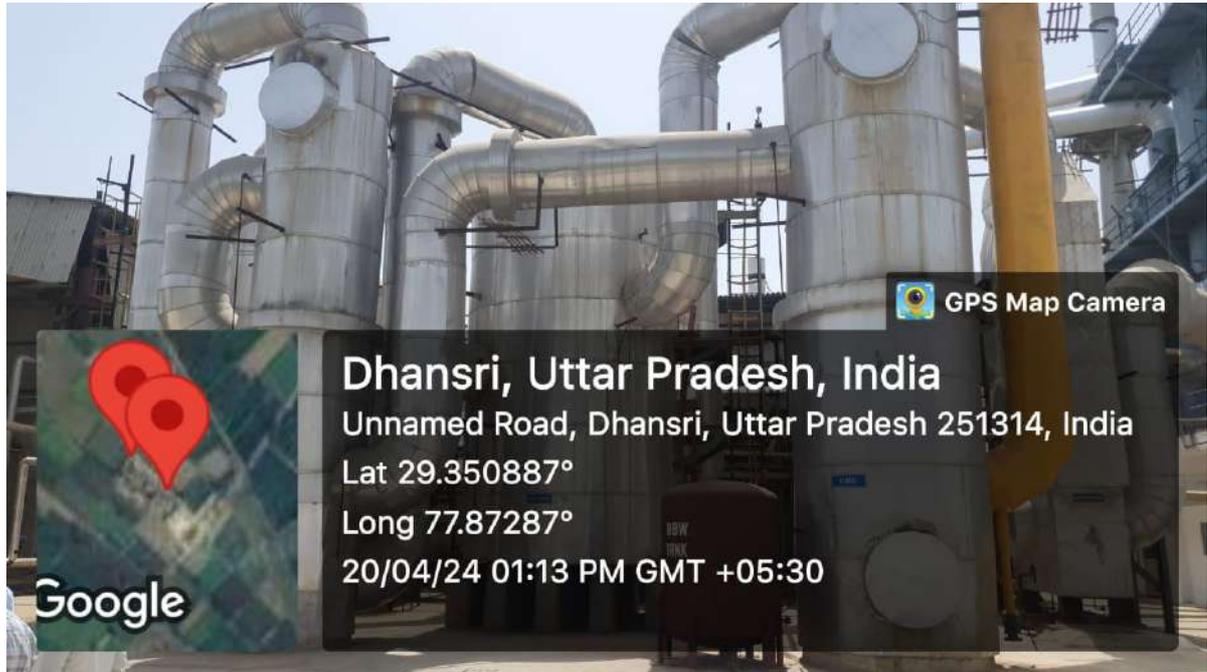
Ankit Singh (RO)

Ankit Singh
Digitally signed
by Ankit Singh
Date: 2024.04.23
15:26:47 +05'30'
Regional Officer

Photograph of Sulphur oxide meter, pH meter for sulphuric acid with alarm system and Hooter



Photograph of colour coding and insulation works on the established pipelines





उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर

U.P. POLLUTION CONTROL BOARD, MUZAFFARNAGAR

6-बी, नई मण्डी, मुजफ्फरनगर-251001 (उ०प्र०)

संदर्भ सं० 79 / 45-217/mZR/2024
Ref. No.

दिनांक 23-4-2024
Dated

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त-3),
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

विषय- उद्योग मै० शुभ कैमिकल्स एण्ड ऑर्गेनोसिस प्रा०लि०, ग्राम ढांसरी, तहसील जानसठ, जिला मुजफ्फरनगर के विरुद्ध राज्य बोर्ड के पत्रांक एच०८८६७/सी-३/जल/४६७/मु०नगर/२०२४ दिनांक ०२.०४.२०२४ के द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम १९७४ यथासंशोधित की धारा ३३ए के अन्तर्गत जारी कारण बताओ नोटिस के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक अवगत कराना है कि उद्योग मै० शुभ कैमिकल्स एण्ड ऑर्गेनोसिस प्रा०लि०, ग्राम ढांसरी, तहसील जानसठ, जिला मुजफ्फरनगर के विरुद्ध मा० राष्ट्रीय हरित अधिकरण में विचाराधीन ओ०ए० संख्या १२२/२०२४ मनोज कुमार बनाम शुभ कैमिकल एण्ड ऑर्गेनोसिस एण्ड अदर्स में पारित आदेश दिनांक ०७.०२.२०२४ के अनुपालन में गठित संयुक्त समिति द्वारा निरीक्षण दिनांक २९.०२.२०२४ को किया गया था। गठित संयुक्त समिति द्वारा की गयी संस्तुति के आधार पर उद्योग मै० शुभ कैमिकल्स एण्ड ऑर्गेनोसिस प्रा०लि०, ग्राम ढांसरी, तहसील जानसठ, जिला मुजफ्फरनगर के विरुद्ध राज्य बोर्ड के पत्रांक एच०८८६७/सी-३/जल/४६७/मु०नगर/२०२४ दिनांक ०२.०४.२०२४ के द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम १९७४ यथासंशोधित की धारा ३३ए के अन्तर्गत कारण बताओ नोटिस जारी किया गया। उक्त जारी कारण बताओ नोटिस का प्रत्युत्तर उद्योगी द्वारा अपने पत्र दिनांक १६.०४.२०२४ के माध्यम से इस कार्यालय में प्राप्त कराया गया है, जिसकी छायाप्रति संलग्न है। उद्योगी द्वारा प्रत्युत्तर में दिये गये तथ्यों का भौतिक सत्यापन दिनांक २०.०४.२०२४ को कराया गया। विस्तृत निरीक्षण आख्या संलग्न है।

निरीक्षण आख्या में दिये गये तथ्यों के आधार पर उद्योग मै० शुभ कैमिकल्स एण्ड ऑर्गेनोसिस प्रा०लि०, ग्राम ढांसरी, तहसील जानसठ, जिला मुजफ्फरनगर के विरुद्ध रुपये ५,१०,०००/- पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुए राज्य बोर्ड के पत्रांक एच०८८६७/सी-३/जल/४६७/मु०नगर/२०२४ दिनांक ०२.०४.२०२४ द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम १९७४ यथासंशोधित की धारा ३३ए के अन्तर्गत जारी कारण बताओ नोटिस को निक्षेपित किये जाने की संस्तुति की जाती है।

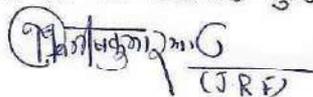
संलग्नक-उपरोक्तानुसार।

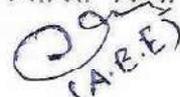
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(Handwritten Signature)
(अंकित सिंह)
क्षेत्रीय अधिकारी

उद्योग मै0 शुभ कैमिकल्स एण्ड ऑर्गेनोसिस प्रा0लि0, ग्राम ढांसरी, तहसील जानसठ, जिला मुजफ्फरनगर के विरुद्ध राज्य बोर्ड के पत्रांक एच08867/सी-3/जल/467/मु0नगर/2024 दिनांक 02.04.2024 के द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 यथासंशोधित की धारा 33ए के अन्तर्गत जारी कारण बताओ नोटिस के परिपेक्ष्य में निरीक्षण आख्या।

उपरोक्त विषयक उद्योग मै0 शुभ कैमिकल्स एण्ड ऑर्गेनोसिस प्रा0लि0, ग्राम ढांसरी, तहसील जानसठ, जिला मुजफ्फरनगर के विरुद्ध मा0 राष्ट्रीय हरित अधिकरण में विचाराधीन ओ0ए0 संख्या 122/2024 मनोज कुमार बनाम शुभ कैमिकल एण्ड ऑर्गेनोसिस एण्ड अदर्स में पारित आदेश दिनांक 07.02.2024 के अनुपालन में गठित संयुक्त समिति द्वारा निरीक्षण दिनांक 29.02.2024 को किया गया था। संयुक्त समिति के निरीक्षण के दौरान उद्योग में स्थापित न्यूट्रलाइजेशन पिट से लिये उत्प्रवाह के नमूने में प्रदूषित प्रचालक सीओडी 358 मिग्रा0/ली0 एवं टीडीएस 5012 मिग्रा0/ली0 पायी गयी थी, जो कि ग्रीन बैल्ट डेवलपमेन्ट/सिंवाई हेतु निर्धारित मानकों से अधिक थी। गठित संयुक्त समिति द्वारा की गयी संस्तुति के आधार पर उद्योग मै0 शुभ कैमिकल्स एण्ड ऑर्गेनोसिस प्रा0लि0, ग्राम ढांसरी, तहसील जानसठ, जिला मुजफ्फरनगर के विरुद्ध राज्य बोर्ड के पत्रांक एच08867/सी-3/जल/467/मु0नगर/2024 दिनांक 02.04.2024 के द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 यथासंशोधित की धारा 33ए के अन्तर्गत कारण बताओ नोटिस जारी किया गया। उक्त जारी कारण बताओ नोटिस का प्रत्युत्तर उद्यमी द्वारा अपने पत्र दिनांक 16.04.2024 के माध्यम से इस कार्यालय में प्राप्त कराया गया है, जिसकी छायाप्रति संलग्न है। उद्यमी द्वारा प्रत्युत्तर में दिये गये तथ्यों का भौतिक सत्यापन दिनांक 20.04.2024 को अधोहस्ताक्षरकर्ताओं द्वारा किया गया। निरीक्षण के समय उद्योग प्रतिनिधि के रूप में श्री अंशुल कालरा, डायरेक्टर उपस्थित रहे। निरीक्षण एवं वार्ता से निम्न तथ्य प्रकाश में आये :-

- 1- उद्योग वर्ष 2022 से ग्राम ढांसरी तहसील जानसठ, मुजफ्फरनगर पर स्थापित है। उद्योग में कच्चे माल के रूप में Sulphur Powder 42 MT/Day एवं Vanadium Pentoxide (Catalyst) का प्रयोग कर Sulphuric Acid 125 MT/Day का उत्पादन किया जा रहा है। उद्योग को संचालन हेतु राज्य बोर्ड से सहमति जल एवं वायु निर्गत है, जिसकी वैधता दिनांक 31.12.2024 तक है।
- 2- उद्योग में जल का प्रयोग घरेलू 10 किली0/दिन एवं औद्योगिक प्रक्रिया में 170 किली0/दिन उपभोग किया जाता है। घरेलू प्रक्रिया से जनित उत्प्रवाह 2 किली0/दिन का निस्तारण सैप्टिक टैंक के माध्यम से किया जाता है तथा औद्योगिक प्रक्रिया से जनित उत्प्रवाह 3 किली0/दिन के निस्तारण हेतु वर्तमान में 3 किली0/दिन क्षमता के उत्प्रवाह शुद्धिकरण संयंत्र के माध्यम से निस्तारित किया जाता है।
- 3- उद्योग की प्रक्रिया से जनित Sulphur Trioxide के Absorption unit से जनित Fumes के नियंत्रण हेतु Alkali Scrubber एवं भूतल से लगभग 50 मीटर ऊंची चिमनी स्थापित है।
- 4- पूर्व में मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेशों के अनुपालन में गठित संयुक्त समिति द्वारा दिनांक 29.02.2024 में किये गये निरीक्षण के समय उद्योग में स्थापित Neutralization Pit से एकत्रित जल नमूने में प्रदूषित प्रचालक सीओडी 358 मिग्रा0/ली0 एवं टीडीएस 5012 मिग्रा0/ली0 पायी गयी थी। वर्तमान में उद्योग द्वारा प्रक्रिया से जनित उत्प्रवाह के शुद्धिकरण हेतु 3 किली0/दिन क्षमता का उत्प्रवाह शुद्धिकरण संयंत्र स्थापित किया गया है, जिसकी


(JRE)


(A.R.E.)

प्रमुख इकाईयां Collection Tank with Dozing of Lime Dozing, Poly-electrolyte Dozing, Alum Dozing, Settling Tank with Aerator, Final Neutralization Tank, Pressure Sand Filter, Activated Carbon Filter हैं। निरीक्षण के समय स्थापित उत्प्रवाह शुद्धिकरण संयंत्र की समस्त इकाईयां संचालित पायी गयी। निरीक्षण के समय उत्प्रवाह शुद्धिकरण संयंत्र के अन्तिम निस्तारण बिन्दु से निस्तारित हो रहे उत्प्रवाह का नमूना एकत्र कर विश्लेषण हेतु क्षेत्रीय प्रयोगशाला मुजफ्फरनगर में जमा कराया गया। प्राप्त विश्लेषण आख्या के अनुसार समस्त प्रदूषित प्रचालकों का मान बोर्ड मानकों के अनुरूप पाया गया है। विश्लेषण आख्या की छायाप्रति संलग्न है।

- 5- उद्यमी द्वारा अपने प्रत्युत्तर दिनांक 16.04.2024 के साथ उद्योग से सम्बन्धित निम्न प्रपत्र/सूचनायें प्रस्तुत की गयी हैं, जो कि निम्नवत् हैं :-
- अ- उद्योग की सेफटी ऑडिट रिपोर्ट
- ब- पब्लिक लाइबिलिटी इश्योरेंस पॉलिसी (पॉलिसी नं0 34070036243300000001)
- स- Sulphur Oxide Meter, pH Meter for Sulphuric Acid with Alarm System and Hooter की स्थापना कर ली गयी है।
- द- उद्यमी द्वारा उद्योग में स्थापित पाईपलाईन्स पर कलर कोडिंग एवं इन्सुलेशन आदि का कार्य करा लिया गया है।

उक्त तथ्य निरीक्षण के समय सत्यापित पाये गये। निरीक्षण के समय लिये गये फोटोग्राफ संलग्न हैं।

उक्त से स्पष्ट है कि मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेशों के अनुपालन में गठित संयुक्त समिति के निरीक्षण में पायी गयी कमियों का निराकरण उद्योग द्वारा कर लिया गया है। गठित संयुक्त समिति के निरीक्षण दिनांक 29.02.2024 से दिनांक 19.04.2024 तक की अवधि में उद्योग उल्लंघनकारी श्रेणी में रहा है। कुल उल्लंघनकारी दिवसों की संख्या 51 आगणित होती है। उद्योग लाल श्रेणी व लघु श्रेणी के अन्तर्गत आच्छादित होता है। केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निरूपित गाइडलाइन्स के अनुरूप पर्यावरणीय क्षतिपूर्ति रुपये 10,000/- प्रतिदिन की दर से कुल रुपये 5,10,000/- आगणित होती है।

अतः उपरोक्त तथ्यों के परिपेक्ष्य में उद्योग मै0 शुभ कैमिकल्स एण्ड ऑर्गेनोसिस प्रा0लि0, ग्राम ढांसरी, तहसील जानसठ, जिला मुजफ्फरनगर के विरुद्ध रुपये 5,10,000/- पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुए राज्य बोर्ड के पत्रांक एच08867/सी-3/जल/467/मु0नगर/2024 दिनांक 02.04.2024 द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 यथासंशोधित की धारा 33ए के अन्तर्गत जारी कारण बताओ नोटिस को निक्षेपित किये जाने की संस्तुति की जाती है।

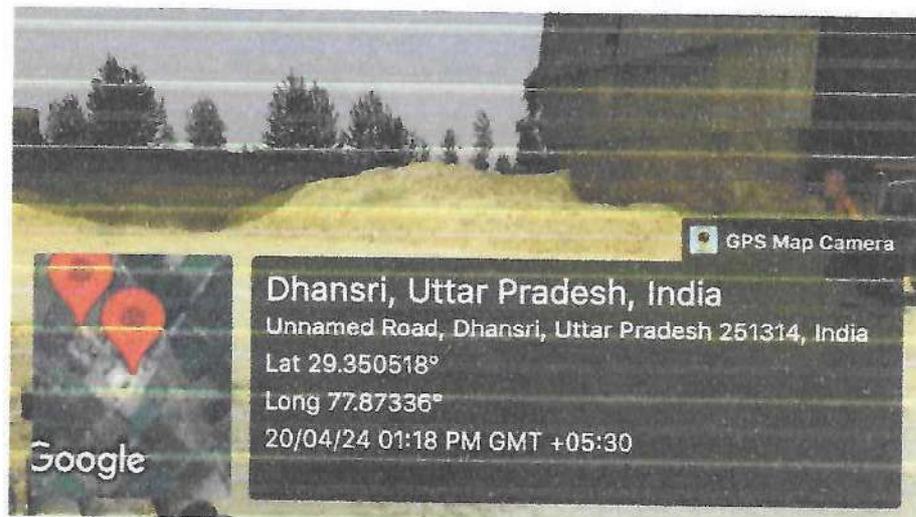
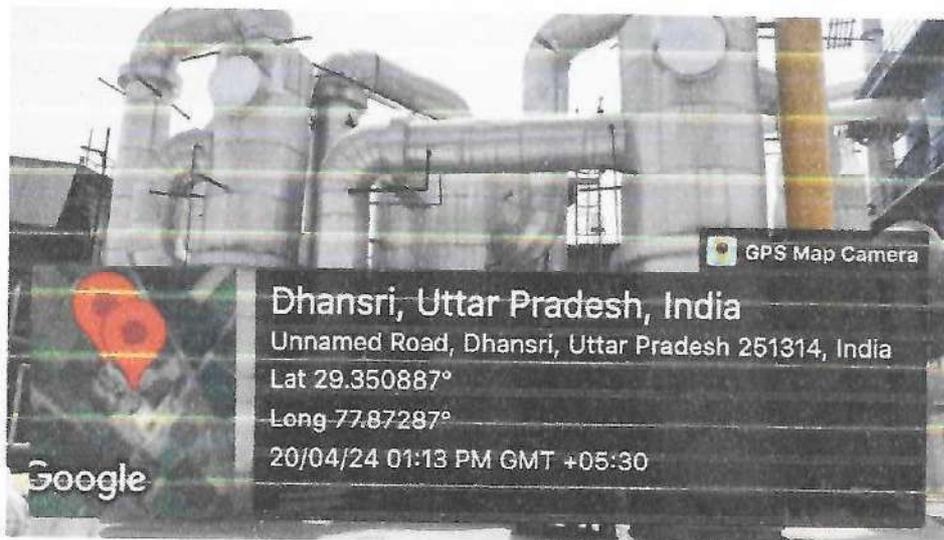
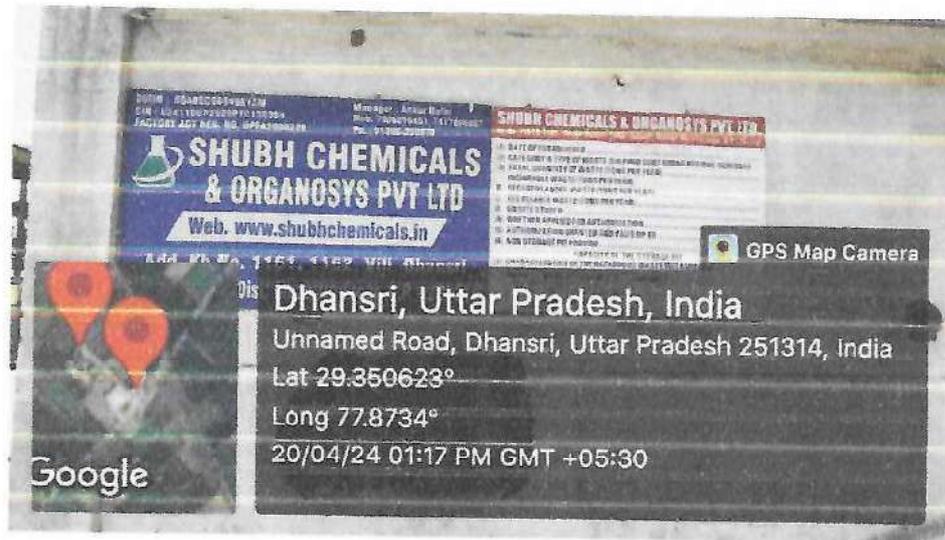
क्षेत्रीय अधिकारी

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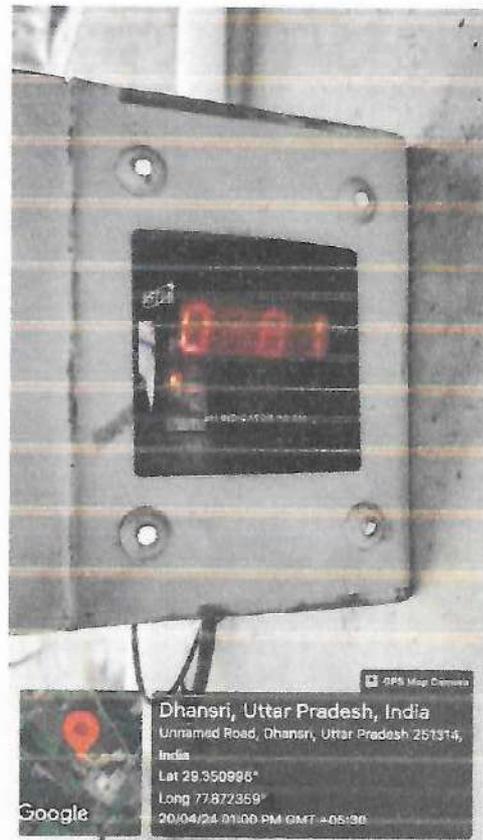
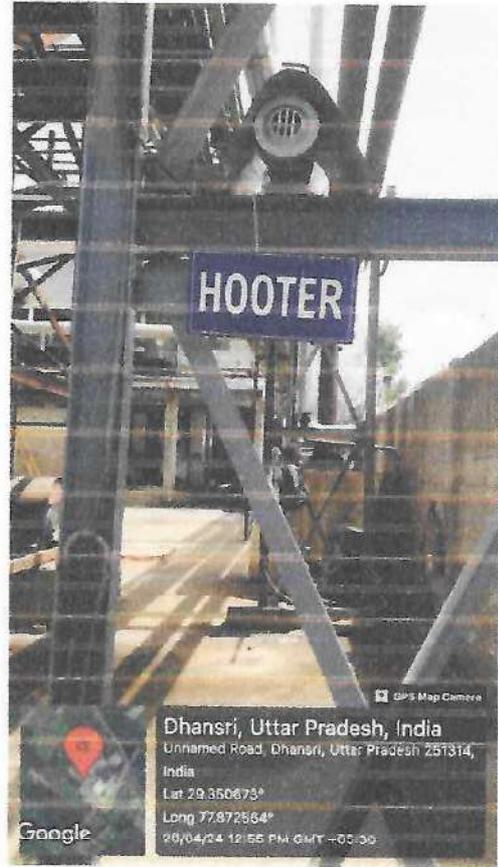
निरीक्षण के समय लिये गये फोटोग्राफ



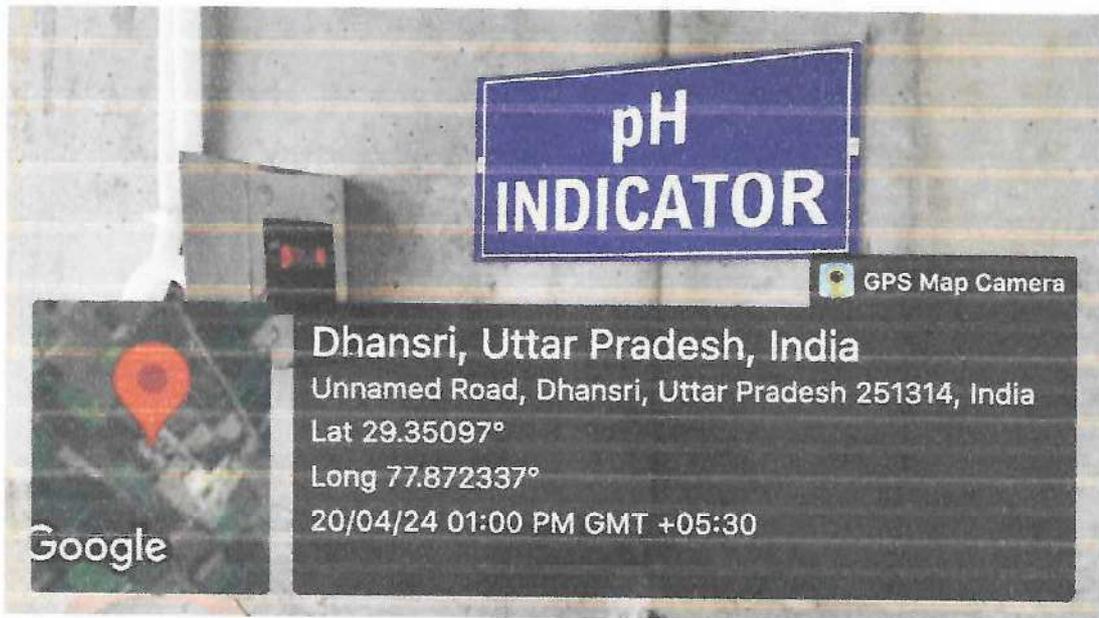
निरीक्षण के समय लिये गये फोटोग्राफ



निरीक्षण के समय लिये गये फोटोग्राफ



निरीक्षण के समय लिये गये फोटोग्राफ





REGIONAL LABORATORY MuzaffarNagar
UTTAR PRADESH POLLUTION CONTROL BOARD
 Kamal Cinema Building, Railway Road, Muzaffarnagar

TEST REPORT: WASTE WATER LABORATORY

Ref No: 25928868/MuzaffarNagar/2024

Date: 23/04/2024

- 1- Name of Industry: SHUBH CHEMICAL AND ORGANOSYS PVT LTD, Khasra No. 1161, 1162 Village Dhansri
- 2- Address of Industry: Khasra No. 1161, 1162 Village Dhansri
- 3- District: Muzaffarnagar
- 4- Description about sampling point: Final Outlet from Neutralization Tank (After PSF & ACF)
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: (1)Imraan Ali;A.E.E (2)Maneesh Kumar;J.R.F
- 7- Colour and Odour: Colourless No Specific
- 8- Quantity and Packing: 2.0 Ltrs PVC
- 9- Date of Sample Collection: 20/04/2024
- 10- Analysis Indented by: RO MuzaffarNagar
- 11- Date of sample receipt in Lab: 20/04/2024

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH, APHA 24th Ed. 4500B: 2023	-	8.4	--	02-12
Suspended Solids, APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	38	--	10-20000 mg/l
Dissolved Solids, APHA 24th Ed. 2540 C Total Dissolved Solids dried at 180 °C 2023	mg/l	1480	--	10- 50000 mg/l
Total Solids, APHA 24th Ed.2540 B: 2023	mg/l	1518	--	10- 50000 mg/l
BOD, APHA 24th Ed. 3 day 27 °C IS 3025 (Part 44): 1993 Bio 2023	mg/l	20.0	--	1.0 -50000 mg/l
COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	156	--	5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI). The Environment (Protection) Rules, 1986 source: www.epcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

*Non-NABL Parameters.

Note : 1 The results in the Test Report relate only to the items tested: 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Remark: At the time of inspection industry found operational.

Analysed by-
[Diwakar Dev Gahlot(JRF)]

Authorized by

Ankit Singh (RO)

Ankit Singh
Digitally signed
by Ankit Singh
Date: 2024.04.23
15:26:47 +05'30'
Regional Officer